

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 571 of 2022**

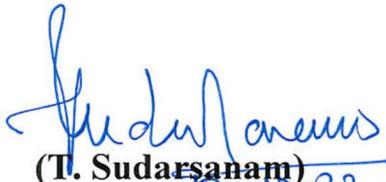
**IN THE MATTER OF OA. No. 571 OF 2022 SUBMITTED TO HON'BLE
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI
IN COMPLIANCE TO HON'BLE NGT ORDER DATED.07.09.2022.**

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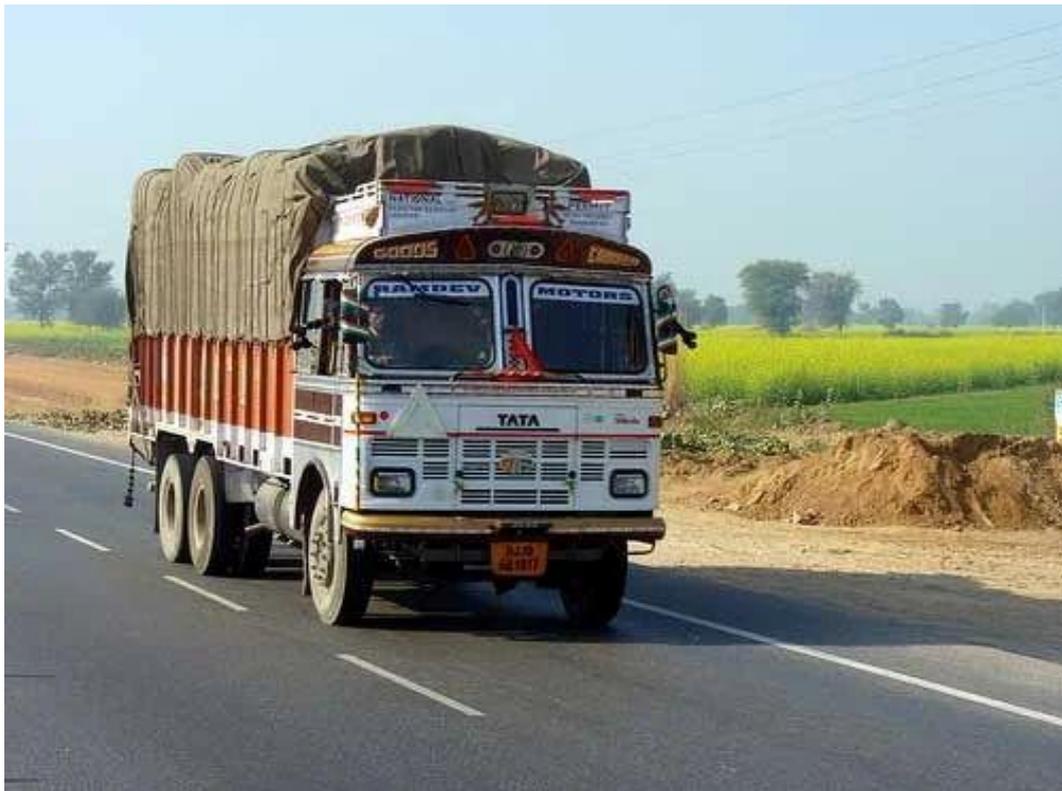
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Dt: 13.12.2022
Place: Visakhapatnam.


(T. Sudarsanam)
13.12.22
**Environmental Engineer (FAC),
A.P. Pollution Control Board,
Regional Office, Visakhapatnam**

REPORT OF THE JOINT COMMITTEE COMPRISING OF REPRESENTATIVES OF ANDHRA PRADESH COASTAL ZONE MANAGEMENT AUTHORITY (APCZMA), NUCLEAR FUEL COMPLEX, HYDERABAD, COLLECTOR & DISTRICT MAGISTRATE, VISAKHAPATNAM AND ANDHRA PRADESH POLLUTION CONTROL BOARD (APPCB) IN THE MATTER OF OA. NO. 571 OF 2022 SUBMITTED TO HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN COMPLIANCE TO HON'BLE NGT ORDER DATED.07.09.2022.



**Submitted to
Hon'ble National Green Tribunal
Principal Bench, New Delhi**

Report of the Joint Committee in compliance with the order dated.07.09.2022 in OA No.571 of 2022 of Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi;

1.0 Preamble:

Sri Lakshmana Guntreddi has filed an application before Hon'ble NGT with regard to residents of Visakhapatnam are suffering from air & water pollution due to improper transportation of materials by M/s. Visakhapatnam Port Trust and M/s. Gangavaram Port Limited. Further, railway wagons and road transporters are also not following proper procedure like covering of transported materials and are transporting the materials in over loaded vehicles. Due to naturally occurring radioactive source, residents are inhaling unwanted materials generated from coal, iron etc., and are getting high fevers but the hospitals are making business in the name of dengue. The applicant has accordingly requested for deputing special team for cross checking the transportation of materials in both the ports.

2.0 Hon'ble NGT order dated. 07.09.2022 in OA No. 571 of 2022:

On going through the allegations made in the application, Hon'ble NGT satisfied that there arises a substantial question of Environment which requires the interference of this Tribunal to resolve the issue, the application is admitted. In order to ascertain the genuineness of the allegations made in the application, the Hon'ble NGT order dated. 07.09.2022 in OA No. 571 of 2022 has appointed a Joint Committee consisting of 1) a representative from State Andhra Pradesh Pollution Control Board, 2) a representative from Nuclear Fuel Complex, Hyderabad, 3) a representative from Coastal Zone Management Authority (CZMA), Andhra Pradesh, 4) Collector & District Magistrate, Visakhapatnam and direct the same to meet, undertake visits to

the sites, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and submit its report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance. The copy of the NGT order dated. 07.09.2022 is produced at Annexure-I.

3.0 Constitution of Committee:

In compliance with the Hon`ble NGT vide order dated. 07.09.2022, constituted a Joint Committee with the following members, APPCB being the nodal agency in this case:

- i. Dr. T. Byragi Reddy, Professor, Department of Environmental Sciences, Andhra University, Visakhapatnam - Nominated by Coastal Zone Management Authority (CZMA), Andhra Pradesh.
- ii. Sri D. Hussain Sahib, Revenue Divisional Officer (RDO), Visakhapatnam - Nominated by the Collector & District Magistrate, Visakhapatnam.
- iii. Sri P. Babaji, Asst. General Manager, EPC, Nuclear Fuel Complex, Hyderabad - a representative from Nuclear Fuel Complex, Hyderabad.
- iv. Sri T. Sudarsanam, Environmental Engineer, Andhra Pradesh Pollution Control Board, Visakhapatnam – a representative from State Andhra Pradesh Pollution Control Board.

4.0 Scope of Joint Committee:

The Joint Committee shall undertake visits to the sites, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, and verify the factual position.

5.0 Proceedings of the Joint Committee:

A meeting with all the members of joint committee along with applicant and concerned project proponents was conducted on 27.10.2022 at 10:00 AM in the chambers of Revenue Divisional Office, Collectorate, Visakhapatnam for cross checking the allegations made by the applicant. The Joint Committee, applicant and representatives of M/s. Visakhapatnam Port Trust & M/s. Gangavaram Port Limited were attended the meeting conducted on 27.10.2022 at 10:00 AM in the chambers of Revenue Divisional Office, Collectorate, Visakhapatnam and heard the version of the following:

1. Sri Lakshmana Guntreddi - applicant.
2. Sri P. M Raju, Environmental Monitoring Officer, Representative of M/s. Visakhapatnam Port Trust.
3. Smt Dr. D. Jyothi, Vice President (Environment), M/s. Gangavaram Port Pvt. Limited.

The main problems/issues informed by the applicant to the committee during the meeting:

1. The ports transporting materials through trucks without proper covering of materials thereby spillages from trucks are occurring during transportation of materials.
2. The ports are loading the materials more than the capacity of the trucks and not following the speed limits in GVMC limits.
3. The spillages from the trucks are falling on the road are transformed into powder form thereby fine dust emissions generation during vehicle movement leads to health problems due to inhalation of dust particles in ambient air.

4. The people in Visakhapatnam city are facing health problems like dengue fever due to inhalation of dust particulates generated during vehicle movement.
5. The conditions of the vehicles used for the transportation of materials are very poor and shall utilize good condition vehicles for transportation of materials.
6. The applicant requested the committee to establish monitoring station at out gate of the ports to cross check covering of raw material with tarpaulin, overload of materials in trucks/wagons and vehicle condition by Transport department officials.
7. The concerned authorities shall ensure cleaning of roads with sweeping machines 24/7.
8. The ports are transporting the materials in over loaded vehicles due to which spillages are taking place.
9. Due to the handling of dusty cargo materials in ports, nearby residents are inhaling unhealthy air generated from coal, iron.
10. The applicant requested to create whatsapp number and display in facility's websites to file complaints if any violation observed during transportation of vehicles by the public.

The representatives of the ports attended the meeting briefed about the environmental measures implemented in their ports to control air pollution.

The Joint committee members discussed the issue elaborately and decided to carry out the inspection of the sites in question on 27.10.2022. The committee jointly inspected the site M/s. Gangavaram Port Limited (GPL) and verified the status of compliance with respect to conditions stipulated in EC order and Consent granted by APPCB. The committee observed that the height of the few coal stocking yards in GPL are more than the

permitted stocking height i.e., 10 m and the automatic truck tyre washing system provided by the facility for tyre washing of trucks is not adequate. The joint committee verified the integrated security room and verified the cameras footage of movement of vehicles and loading of Coal into railway wagons.

The joint committee inspected the road between ROB (Road over Bridge) near Gangavaram Port to National Highway via Y-Junction & Jug junction and observed lot of fugitive emissions due to movement of vehicles and trucks are also parked along the both sides of the road which is causing inconvenience to the passengers.

After that, the joint committee inspected the M/s. VPT and Sri. Durgesh Kumar Dubey, Dy-Chairman explained to the committee regarding environmental measures implementation status in Visakhapatnam port trust. The joint committee observed that sludge accumulated in storm water drains near to the truck tyre washing facility and truck tyre washing system provided by the facility is adequate. The joint committee observed that VPT stocking the dusty cargo more than the permitted height i.e., 6 m height as permitted in consent order.

The joint committee verified the command control centre to monitor 144 CC Cameras footages provided at 70 locations at VPT administration building and verified the trucks movement and port area.

The Joint Committee informed the nodal officer (APPCB Regional Officer, Visakhapatnam) to obtain the following information with photographic evidence from both the facilities:

- 1. Receipts and dispatches of dusty cargos handled by the ports through truck vehicles/railway wagons for the period from 01.04.2022 to 28.10.2022.*
- 2. Water utilized for dust suppression for the period from 01.04.2022 to 28.10.2022.*
- 3. Online continuous ambient air quality monitoring hourly data of the CAAQM stations for the period from 01.04.2022 to 28.10.2022.*
- 4. CC Camera footage of in-gate & out-gate of the monitoring of truck vehicles movement for the month of October, 2022.*
- 5. Procedures followed by the ports during loading and unloading of cargo materials at berths and stocking areas to control dust emissions.*
- 6. Dust pollution control measures implemented during vehicular movement.*
- 7. Checklists & Procedures followed by the ports for covering of materials in truck vehicles/railway wagons during transport.*
- 8. Records of covering of materials in truck vehicles/railway wagons*
- 9. Mechanism adopted for checking of vehicle condition and over load of materials in truck vehicles/railway wagons. Record of material loaded on truck/wagon Vs actual capacity of truck/wagon for the period from 01.04.2022 to 28.10.2022.*
- 10. Procedures followed for cleaning of dust on roads connected from ports up to National Highway.*
- 11. Detailed compliance status report of the conditions stipulated in consent for operation and Task Force directions of the Board.*

- 12. Analysis of alerts received from CAAQM and corrective actions taken-records.*
- 13. Wagon/truck physical conditions checking procedure before entering the port for loading/unloading.*
- 14. Records of tyre washing of trucks after loading and before leaving the port premises.*
- 15. Action plan for automatic tarpaulin covering system.*
- 16. Measures implemented for easing traffic congestion at port premises.*

The observations on the information submitted by the facilities for the above are produced at annexure-II. As seen from the data furnished by the facilities the following are observed:

1. The cargos handled by the ports are within the permitted quantities.
2. The facility utilized water for dust suppression within the consent limits.
3. CC Camera footage of in-gate & out-gate of the monitoring of truck vehicles movement for the month of October, 2022 randomly verified and observed that except few days the facilities covered the material in trucks/wagons with tarpaulin before exit from the out gate.
4. The facilities are not maintaining proper checklist and standard operating procedures for covering of materials in truck vehicles/ railway wagons.
5. The facilities has not submitted action plan for providing automatic tarpaulin covering system as directed by the committee.
6. The compliance status report of APPCB, Task Force directions order dated.21.12.2021 issued to M/s VPT is produced at Annexure-III.

On 28.10.2022 the committee convened a meeting with the other stake-holding departments viz., Greater Visakhapatnam Municipal Corporation

(GVMC), National Highway Authority (NHAI), Roads & Building Department, Transport Departments in the Chambers of the Revenue Divisional Officer, Visakhapatnam District.

The National Highway Authority officials attended the meeting informed that they are cleaning the port connectivity road from Convent Junction to Sheela Nagar of length about 10.336 KMs through contractors. The National Highway Authority addressed a letter on 06.10.2022 to M/s. VPT were in mentioned that “O & M contractor M/s. Krishna construction has informed that the cargo materials & debris falling on the road from the heavy port plying vehicles like open trucks carrying load beyond the prescribed limit without proper cover and no action has been taken by the port Authority”. The committee opined that M/s. VPT not covering the trucks properly and over loaded vehicles plying on the port road causes fugitive dust emissions along the port road thereby causes air pollution problems for the residents of Visakhapatnam city. The copy of the NHAI letter dated 06.10.2022 addressed to M/s. VPT is produced at Annexure-IV.

R & D department officials attended the meeting informed that they are under process of issuing tenders to construct road between ROB (Road over Bridge) near Gangavaram Port to National Highway via Y-Junction & Jug junction to National highway.

The National Highway Authority informed the trucks are parking on both sides of the port connectivity road causing in-convenience and GVMC officials expressed that the trucks are parking on sides of the road between ROB (Road over Bridge) near Gangavaram Port to National Highway via., Y-Junction & Jug junction to National highway.

The committee opined that the IALA, APIIC shall identify the places for parking area of trucks and GVMC shall provide parking facilities for other vehicles and public Transport vehicles. The transport department shall display NO parking zone along the both sides of the road between ROB (Road over Bridge) near Gangavaram Port to National Highway via Y-Junction & Jug junction to National highway.

Attendance sheet of the meetings is produced at Annexure-V.

5.1 Inspection of the sites in question (meeting with applicant and concerned project proponents):

The Joint Committee inspected M/s. Visakhapatnam Port Trust & M/s. Gangavaram Port Limited on 27.10.2022 and verified the present compliance status with the conditions stipulated in the Environmental Clearance (EC) granted by MoEF&CC & Consents granted by APPCB. The photographs showing inspection of the Joint Committee in M/s. VPT & M/s. GPL is produced at Annexure-VI.

MoEF&CC, Regional office, Vijayawada verify the compliance status of the conditions stipulated in Environmental Clearance orders issued to the ports. The latest compliance status reports of the ports of MoEF&CC are herewith submitted as Annexure- VII.

The non-compliances of conditions stipulated in the Consents granted by APPCB to the ports are as follows:

M/s. Gangavaram Port Limited:

1. The Gangavaram port limited (GPL) shall not stock the materials more than 12 mts height where MDSS system available and shall maintain stack height of 10 meters at manual stack yards.
2. The Gangavaram Port Limited (GPL) shall maintain fully mechanized handling equipments for loading and unloading operations for dusty cargo to the maximum extent possible.

M/s. Visakhapatnam Port Trust:

1. The facility shall submit the plan/ drawing showing the earlier coal and other dusty cargo stack yards in city interface shifted to port interior areas as a part of re-organization of the stacking yards which are near to the city interface.
2. The facility shall construct 2 covered storage sheds of size 200m x 40m x 17 m and 200 m x30m x 17m at R6-R9 areas for storing the dusty cargo. Action plan with timelines shall be submitted.
3. The Port shall connect the CC Cameras to APPCB website.
4. The Port shall provide display sign boards at berths and cargo stocking area showing the details of the berth & cargo handling.
5. The facility shall explore the possibility to install tube conveyor system to transport dusty cargo to control dust pollution on surroundings effectively as the facility located in Visakhapatnam city and also receiving complaints from the nearby residents on air pollution problems and shall submit the action plan in this regard.
6. The facility shall install PLC based MDSS at all dusty stacking areas and shall report implementation progress every month to ZO, Visakhapatnam and RO, Visakhapatnam.
7. The facility shall clean the internal roads on a daily basis.

8. The terminal shall put sign boards (demarcation) on each container representing type of material stored in the container.

5.2 Monitoring and Sample collection:

As suggested by the Joint committee, APPCB has monitored continuous ambient air quality for 24 hours in and surroundings of the port premises. The analysis results are as follows:

Test Results of Ambient Air Quality Monitoring of M/s. Gangavaram Port Limited:

Date of monitoring: 14.11.2022 to 15.11.2022				
Name of the location: Near GPL site office				
Parameter	PM ₁₀	PM _{2.5}	SO ₂	NO ₂
Value(µg/m ³)	91	55	19.2	13
Standard (24 Hrly average) (µg/m ³)	100	60	80	80
Compliance status	Complied with	Complied with	Complied with	Complied with
Date of monitoring: 15.11.2022 to 16.11.2022				
Name of the location: Truck parking area near Main gate.				
Parameter	PM ₁₀	PM _{2.5}	SO ₂	NO ₂
Value(µg/m ³)	94	56	19.9	25
Standard (24 Hrly average) (µg/m ³)	100	60	80	80
Compliance status	Complied with	Complied with	Complied with	Complied with

Date of monitoring: 16.11.2022 to 17.11.2022				
Name of the location: Near watch tower 4				
Parameter	PM ₁₀	PM _{2.5}	SO ₂	NO ₂
Value(µg/m ³)	89	51	55.8	18
Standard (24 Hrly average) (µg/m ³)	100	60	80	80
Compliance status	Complied with	Complied with	Complied with	Complied with

Test Results of Ambient Air Quality Monitoring of M/s. Visakhapatnam Port Trust:

Date of monitoring: 02.11.2022 to 03.11.2022				
Name of the location: Near GCB gate				
Parameter	PM ₁₀	PM _{2.5}	SO ₂	NO ₂
Value(µg/m ³)	107	59	10.6	25
Standard (24 Hrly average) (µg/m ³)	100	60	80	80
Compliance status	Not complied	Complied with	Complied with	Complied with
Date of monitoring: 02.11.2022 to 03.11.2022				
Name of the location: Near R & D yard				
Parameter	PM ₁₀	PM _{2.5}	SO ₂	NO ₂
Value(µg/m ³)	94	58	11.5	17
Standard (24 Hrly average) (µg/m ³)	100	60	80	80

Compliance status	Complied with	Complied with	Complied with	Complied with
Date of monitoring: 02.11.2022 to 03.11.2022				
Name of the location: Near GVMC municipal ground				
Parameter	PM ₁₀	PM _{2.5}	SO ₂	NO ₂
Value(µg/m ³)	135	71	14.5	18
Standard (24 Hrly average) (µg/m ³)	100	60	80	80
Compliance status	Not Complied	Not Complied	Complied with	Complied with

APPCB issued notice to the M/s. VPT on 05.12.2022 to comply with the Board standards. A copy of the notice is produced at Annexure-VIII.

5.3 APPCB monitoring data during the period 2019-2022:

The joint committee examined the APPCB Online monitoring data conducted during the period 2019 to 2022 and observed the following:

M/s. Gangavaram Port Ltd., Gangavaram (V), Pedagantyada (M) Visakhapatnam District:

M/s. GPL has installed 3 CAAQM stations located at Administration Office Building (AOB), Project office and at Watch tower-IV which are connected to APPCB website. The following are the yearly averages of PM₁₀ & PM_{2.5} for the years 2019, 2020, 2021 & 2022 (upto Nov).

Year	Location					
	AOB		Project office		Watch tower-IV	
Parameter	PM _{2.5}	PM ₁₀	PM _{2.5}	PM ₁₀	PM _{2.5}	PM ₁₀
2019	42.02	55.83	28.28	35.97	19.79	25.68
2020	31.13	39.50	34.87	46.04	28.63	36.47

2021	31.80	41.70	31.42	42.75	27.61	39.37
2022 (upto Nov)	36.81	58.07	34.42	53.33	37.06	58.75
Annual Standard	40 $\mu\text{g}/\text{m}^3$	60 $\mu\text{g}/\text{m}^3$	40 $\mu\text{g}/\text{m}^3$	60 $\mu\text{g}/\text{m}^3$	40 $\mu\text{g}/\text{m}^3$	60 $\mu\text{g}/\text{m}^3$

As per the above table, the yearly average $\text{PM}_{2.5}$ value for the year 2019 is exceeding the annual standard of $40 \mu\text{g}/\text{Nm}^3$ and during the years 2020, 2021 & 2022 the yearly average value is within the annual standard. The yearly average PM_{10} values are within the annual standard of $60 \mu\text{g}/\text{Nm}^3$ during the period 2019-2022.

M/s. Visakhapatnam Port Trust, Port Area, Visakhapatnam:

M/s. VPT has installed 3 online monitoring stations located at R & D Area, GCB area and at GVMC stadium which are connected to APPCB website. The following are the yearly averages of PM_{10} & $\text{PM}_{2.5}$ for the year 2019, 2020, 2021 & 2022 (upto Nov).

Year	Location					
	GVMC Stadium		GCB area		R&D YARD	
Parameter	$\text{PM}_{2.5}$	PM_{10}	$\text{PM}_{2.5}$	PM_{10}	$\text{PM}_{2.5}$	PM_{10}
2019	30.84	63.6	27.87	71.83	--	--
2020	34.16	63.51	40.09	63.48	27.55	68.83
2021	26.53	64.71	29.8	74.13	26.37	63.27
2022 (upto Nov)	20.7	49.25	30.85	55.71	25.04	56.02
Annual Standard	40 $\mu\text{g}/\text{m}^3$	60 $\mu\text{g}/\text{m}^3$	40 $\mu\text{g}/\text{m}^3$	60 $\mu\text{g}/\text{m}^3$	40 $\mu\text{g}/\text{m}^3$	60 $\mu\text{g}/\text{m}^3$

As per the above, the yearly average PM_{2.5} values are within the annual standard of 40 µg/Nm³ during the period 2019-2022 (Nov) and PM₁₀ values exceeding the annual standard of 60 µg/Nm³ during the period 2019- 2021 and within the annual standard of 60 µg/Nm³ during the year 2022(Nov).

6 About the Facilities:

***M/s. Gangavaram Port Ltd., Gangavaram (V), Pedagantyada (M)
Visakhapatnam District:***

M/s. Gangavaram Port Ltd., Gangavaram (V), Pedagantyada (M) Visakhapatnam District has developed Gangavaram Port in an area of 1800 Acres with an investment of 7836.89 Cr. The port has commenced its operations in the year 2009 and subsequently expanded in the years 2015. The port is surrounded by RINL (Steel Plant) in the South direction, Bay of Bengal in the East direction, Gangavaram (V) in north direction and Pedagantyada (V) in the West direction.

The Bay of Bengal is on the Eastern direction of the site which is adjacent to port.

1. Environmental Clearances obtained by M/s. GPL are as follows:

- i) The facility has obtained Environmental Clearance and CRZ Clearance.10-3/2005-IA-III dt.11.03.2005.
- ii) The facility has obtained Environmental Clearance and CRZ Clearance.11-91/2010-IA-III dt.07.02.2012.
- iii) The facility has obtained Environmental Clearance for increasing the cargo handling from 40.95 MMTA to 60.95 MMTA vide EC File No. - 10/51/2021-IA.III dt.24.12.2021.

2. M/s. GPL has obtained Consent To Operate (CTO) from APPCB vide order dt: 13.01.2016 and auto renewal order dt. 10.09.2020 which is valid up to 31.12.2025 to handle cargo of 40.95 Million MT/ Annum.
3. The facility has obtained CTE (Exp.) from APPCB vide order dt:16.08.2022 for increasing the cargo handling from 40.95 MMTA to 60.95 MMTA which is valid upto 7 years.
4. The facility has 9 berths viz., Coal berths (mechanized) – 2 berths; Iron ore berth (mechanized) - 1 berth; other dry bulk berth (lime stone /fertilizers etc) - 1 berth; General cargo berth - 1 berth and Multipurpose berths - 4 berths.

M/s. Visakhapatnam Port Trust, Port Area, Visakhapatnam:

M/s. Visakhapatnam Port Trust, Port Area, Visakhapatnam District has developed Visakhapatnam Port in an area of 10798.01 acres with an investment of Rs. 2689.37 Crores. M/s. Visakhapatnam Port Trust (VPT) is one of the Major Ports in India and started its operations during the year 1933 and subsequently modernized in the years 2016. The nearest habitation exists at a distance of 100m i.e., Kotaveedhi and the nearest National Highway NH-16 is at a distance of about 250m.

1. Environmental Clearances obtained by M/s. VPT are as follows:
 - i) M/s. Visakhapatnam Port Trust obtained Environmental Clearance from Ministry of Surface Transport vide Lr.No: PD /26027 /01/98-CRZVPT, Dt. 19.05.1998.

- ii) EC for construction of 3 berths i.e., WQ -6, WQ – 8 and EQ – 10 in the Northern Arm of Inner Harbor of Visakhapatnam Port Trust vide order No.11-7/2009-IAIII, dated 31.08.2009.
 - iii) Modernization of existing facility and addition of new facilities entailing capacity at Visakhapatnam Port for Developing West Quay North (WQ – 7 & WQ – 8) berth with mechanized handling facilities for handling bulk cargoes on DBFOT basis at Visakhapatnam Port vide Environmental & CRZ Clearance No. F.No. 11-93/2012- IA III dated 25.05.2016.
 - iv) Development of multipurpose terminal by replacement of existing EQ-2 to EQ-5 Berths to cater to 14.50 M draft vessels in Inner Harbor of Visakhapatnam Port Trust on DBFOT basis by M/s. VPT vide Environmental & CRZ Clearance No. F.No.11-19/2015-1A-III, dated 07.03.2019.
2. M/s. Visakhapatnam Port has obtained Consent To Operation (CTO) of the Board vide order dated 13.04.2022 for handling cargo of 46.55 Million MT/ Annum including 1,00,000 TEU of containers, in inner harbour (EQ 1 to EQ 7 berths, WQ 1 to WQ 8 berths, OR 1 & OR 2 berths and fertilizer berth) and outer harbour (OSTT, NOM, LPG Berth and MPB).
 3. The facility has 5 berths in the outer harbour & 21 berths in the inner harbour i.e., East Dock area: EQ-1 to EQ-10 = 10 berths, West Dock area: WQ-1 to WQ-8 = 8 berths and Western Arm OR-1, OR-2 & FB = 3 berths. Out of these 21 berths, EQ- 1, 10 & WQ- 5 are mechanized berths and EQ- 8, 9, WQ- 6,7, & 8 are semi mechanized berths.
 4. The facility is not storing any chemical in the premises but handling the chemicals cargoes for import & export purpose.

6.1 Pollution control monitoring mechanism provided with respect to air, water and Hazardous waste:

M/s. Gangavaram Port Limited:

Air:

- a) The facility has provided MDSS comprises of 176 canons supported by electrical motors and operated by PLCs for cover water fog all over cargo stacks and other areas.
- b) The facility is spraying water from various points by water cannons to form a mist over the cargo stacks and other places and the mist attracts the dust to settle it down without spreading along the wind.
- c) The facility has provided DSS Tankers of Cannon mounted for sprinkling water on haul roads and yards to arrest the dust emissions generated during the vehicular movement.
- d) The facility is carrying out sweeping through 5 No.s of Sweeping Machine and also manual cleaning is done.
- e) The facility internal roads are wetted with water tanker to avoid fugitive dust emissions.
- f) The facility covering the trucks/wagons with tarpaulin.
- g) The facility has provided Automatic Sensor based truck tyre washing and ensuring all the outgoing trucks are washed before leaving the port boundary.
- h) M/s. Gangavaram Port Limited has installed 3 CAAQM stations located at Administrative office towards H.B. Colony, Project site office building towards Venkannapalem and Watch tower – 4 towards Gangavaram village to monitor the air quality.

The continuous monitoring systems are in working condition on the day of joint committee inspection i.e., 27.10.2022, the values observed are as below:

Date & Time of Monitoring: 27.10.2022					
Locations: AOB, Project office & Watch tower-IV.					
AOB		Project office		Watch tower-IV	
PM_{2.5}	PM₁₀	PM_{2.5}	PM₁₀	PM_{2.5}	PM₁₀
31.21	50.61	29.52	46.9	32.05	52.29

As per the above table, PM_{2.5} & PM₁₀ values are within the hourly standard of 60 µg/Nm³ & 100 µg/Nm³.

Wastewater/Effluent:

- a) M/s. Gangavaram Port Limited met water source from Visakhapatnam industrial water supply Co..
- b) The facility has 3 no.s of settling ponds of 450 KL capacity to collect the runoff water from the stock yards. The collected water is being used for water sprinkling through tankers.
- c) The facility is having STP of capacity 30 KLD & 5 KLD to treat the domestic effluents generated in port and treated water is utilizing for dust suppression / Green Belt development & Industrial use within the Port area.

Hazardous Waste Management:

The facility is disposing the hazardous waste to the APPCB authorized Re-processors / Recyclers.

M/s. Visakhapatnam Port Trust:

Air:

- a) The facility has provided PLC based MDSS at WOB area and water sprinkling system using PLC & SCADA at WQ-7 & WQ-8 is under progress.
- b) The facility is having 4 Nos. of Mobile Fog canons and deploying fog machines at loading / unloading of dusty cargos at berths.
- c) The facility has provided 27 sprinklers at R2 to R5 area, 11 sprinklers at TINA Godown area, 8 sprinklers at North-West Corner at WOB, 22 sprinklers at NH yard area, 14 no. of sprinklers provided at old FCI Godown and also provided MDSS at L9 area, Opposite TM Office, Near MG Gate and west of OHC along coast guard office road.
- d) The facility has provided 15 water tankers to cover all dusty cargo areas to sprinkle water.
- e) The facility is carrying out sweeping through 3 Mechanical Sweeping Machine.
- f) The facility internal roads have being wetted with water tanker to avoid fugitive emissions.
- g) The facility has provided Truck tyre washings at 'B' – Ramp and Essar Junction.
- h) The facility has provided internal drains to direct the run-off water generated on roads & rain water due to sprinkling system to 10 MLD STP wherein the water is treated and used for dust suppression.
- i) The facility has installed 3 CAAQM stations located at R& D Area, GCB area and at GVMC stadium and at the time of inspection on 27.10.2022 observed that they are in working conditions.

The continuous monitoring systems are in working condition on the day of joint committee inspection i.e., 27.10.2022, the values observed are as below:

Date & Time of Monitoring: 27.10.2022					
Locations: GVMC Stadium, GCB area & R&D YARD.					
GVMC Stadium		GCB area		R&D YARD	
PM_{2.5}	PM₁₀	PM_{2.5}	PM₁₀	PM_{2.5}	PM₁₀
21.9	50.43	25.22	56.39	25.15	58.44

As per the above table, PM_{2.5} & PM₁₀ values are within the standard of 60 µg/Nm³ & 100 µg/Nm³.

Water:

- a) M/s. Visakhapatnam Port Trust requirement met water source from GVMC. The facility requires water for Sprinkling & dust suppression and domestic purpose.
- b) The facility generates wastewater due to sprinkling system on stacks and internal roads to suppress the dust, Truck tyre washings and domestic effluents. In addition to this, run-off water generated due to rains. The facility is treating the sewage generated in the part of old city received through Gangullagedda, Chakaligedda and Yerrigedda including in-house port domestic effluents in the STP of 10 MLD capacity and treated water is utilizing for dust suppression & domestic purpose only.

Hazardous Waste Management:

The facility is disposing the hazardous waste to the APPCB authorized Reprocessors / Recyclers.

7.0 Complaints received by APPCB against the ports and action taken:

APPCB has received complaints against M/s. VPT & M/s. GPL regarding air pollution due to transportation of materials through Spandana / directly to office. APPCB issue notices to the facilities time to time to comply with the conditions stipulated in the consents.

APPCB earlier received a complaint through Spandana from applicant Sri Lakshmana Guntreddi against ports regarding transportation of materials without proper covering of materials thereby causing air pollution problems to the Gajuwaka and surrounding areas on 09.10.2021 & 01.04.2022. APPCB also received a complaint on 12.05.2021 from Sri T.V Nageswara Rao, Voice of Gajuwaka on M/s. GPL i.e., at Lankelapalem rail a rail wagons with dozens of racks is moving with overloaded cargo and without any tarpaulin. The nearby residents complained that they are observing many such rail wagons, every day.

APPCB addressed letters to the Divisional Railway Manager, East cost railways, Waltair division on 06.04.2022 and directed to issue necessary instructions to the concerned railway in-charges to take necessary action for control of air pollution and also informed the ports to comply with CPCB guidelines and to take adequate steps to ensure proper covering while transportation of materials from port to the other places. The copy of the letters is herewith produced at Annexure-IX.

8.0 Concluding remarks:

The Joint committee recommended the following for control of air pollution:

1. The Ports shall implement semi-automatic coverage system of Tarpaulin in dusty cargo Transporting trucks/wagons.

2. The ports shall ensure 50% of coverage of Tarpaulin all sides of dusty cargo Transporting trucks/wagons, including rainy season to avoid the spillages.
3. The ports shall ensure covering of dusty cargo carrying trucks/wagons with tarpaulins tightened at all sides with ropes and shall avoid overload of dusty cargo material.
4. The ports shall provide separate web cameras at Tarpaulin sheet covering of trucks/wagon area, weighbridge, truck-tyre washing area, entrance & exit gate of the ports and shall maintain one month recorded data to produce at the request of the officer of the concerned authorities during their inspection.
5. The ports shall maintain coal stocking heights as per the APPCB consent conditions.
6. M/s. VPT shall complete construction of closed sheds for storage of dusty Coal as per the APPCB consent conditions.
7. The GVMC shall ensure regular cleaning of road between ROB (Road over Bridge) near Gangavaram Port to National Highway via Y-Junction & Jug junction to avoid fugitive dust emissions.
8. The Road & Building department shall repair the road between ROB (Road over Bridge) near Gangavaram Port to National Highway via Y-Junction & Jug junction time to time to control fugitive dust emissions and accidents.
9. The National Highway Authority shall ensure cleanliness of port connectivity road from Convent Junction to Sheela Nagar (Ayyappa Swamy Temple) to avoid fugitive dust emissions.
10. The Traffic police as well as Transport department shall file the cases against overloaded vehicles and shall submit the cases filed & penalties imposed against vehicles pertaining to M/s. VPT & M/s. GPL to APPCB from time to time.

11. The ports shall maintain Standard Operating Procedure for transportation of cargos through trucks/railway wagons for Tarpaulin covering of loaded trucks, security check before exit.
12. The District authority shall constitute Environment monitoring committees with the Environment expert from University, APPCB, Transport, GVMC, National Highway Authorities, Railway Departments and R&B to review the status of environmental issues once in six months and shall submit the progress reports to District Collector for review and necessary action.
13. The ports shall ensure vehicles fitness certificate issued by the competent authority for incoming trucks and outgoing (loaded) trucks.
14. The ports dusty cargo transport trucks shall display sticker showing valid vehicle fitness certificate and pollution certificate in front side of the vehicles.
15. The Traffic Department shall exhibit No parking Zones along the both sides of road between ROB (Road over Bridge) near Gangavaram Port to National Highway via Y-Junction & Jug junction.
16. Industrial Area Local Authority (IALA), APIIC shall provide dedicated parking facilities to avoid traffic congestion for IDA, Pedagantyada.
17. The Greater Visakhapatnam Municipal Corporation (GVMC) shall provide dedicated parking facilities to other private and public transport vehicles to avoid traffic congestion on road between ROB (Road over Bridge) near Gangavaram Port to National Highway via Y-Junction & Jug junction.
18. The ports shall constitute a separate task force teams to verify the dusty cargo vehicle movement to monitor proper covering of Trucks/wagons with tarpaulin, spillage of materials and overloaded Trucks.
19. The ports shall carryout regular wetting of the internal roads and shall remove the sludge accumulated in drains time to time to avoid contamination of surrounding water bodies.

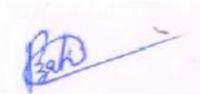
20. The ports shall upgrade existing truck tyre washing system to two stage automatic truck tyre washing system to control dust emissions.



**Dr. T. Byragi Reddy, Professor,
Department of Environmental Sciences,
Andhra University,
Visakhapatnam.**



**Sri D. Hussain Sahib,
Revenue Divisional Officer,
Visakhapatnam District**



**Sri P. Babaji,
Asst. General Manager, EPC
Nuclear Fuel Complex, Hyderabad.**



**Sri T. Sudarsanam,
Environmental Engineer(FAC),
APPCB, Regional Office,
Visakhapatnam**

Annexure-I

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH**

(By Video Conferencing)
Original Application No. 571/2022

Lakshmana Guntreddi ...Applicant

Versus

...Respondent

State of Andhra Pradesh

Date of hearing: 07.09.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None.

Application is registered based on a letter petition received by email.

ORDER

1. Mr. Lakshmana Guntreddi has sent the present letter petition by email, which is treated and registered as original application, complaining that residents of Visakhapatnam are suffering from air and water pollution due to improper transportation of materials in Visakhapatnam and Gangavaram Ports. Railway wagons and road transports are also not following proper procedure like covering of transported materials and are transporting the materials in over loaded vehicles. Due to naturally occurring radioactive source, residents are inhaling unwanted materials generated from coal, iron etc. and are getting high fevers but the hospitals are making business in the name of dengue. The applicant has accordingly requested for deputing special team for cross checking the transportation of materials in both the ports.

2. This Tribunal is empowered to take cognizance of the cases involving questions relating to environment arising out of the implementation of

enactments specified in First Schedule of the National Green Tribunal Act, 2010 *suo moto* as held by Hon'ble Supreme Court in **Municipal Corporation of Greater Mumbai V/s. Ankita Sinha and others 2021 SSC Online SC 897**. This Tribunal can also take cognizance of such cases on the basis of letter petitions in accordance with settled principles of law governing Public Interest Litigation.

3. *Prima facie*, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of representative of State PCB, Nuclear Fuel Complex, Hyderabad, Coastal Zone Management Authority (CZMA), Andhra Pradesh and Collector, Vishakhapatnam and direct the same to meet, undertake visits to the sites, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and submit its report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

4. In case the Joint Committee observes any violation of consent conditions/environmental norms, then it shall forward a copy of its report to:-

- (i) the concerned Project Proponents to enable them to comply with the recommendations in the report of the Joint Committee or file objections against observations/recommendations in the same and file their response before this Tribunal as desired within one month

from the date of receipt of a copy of the report of the Joint Committee;
and

(ii) the concerned Statutory Authority including State PCB and Collector, Vishakhapatnam to enable them to take appropriate remedial action by giving notice to/hearing the concerned project proponents and following due process of law in accordance with Statutory provisions mandating them to take remedial action for prevention, control and abatement of environmental pollution/degradation and for protection and improvement of environment and submit their action taken reports within one month from the date of receipt of a copy of the report of the Joint Committee.

The reports be submitted by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

5. List for further consideration on 19.12.2022.
6. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the State PCB, Nuclear Fuel Complex, Hyderabad, Coastal Zone Management Authority (CZMA) and Collector, Vishakhapatnam, Andhra Pradesh by e-mail for compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

September 07, 2022
AG

Observations on information submitted by the facilities as follows:

Sl No.	Point	M/s. Visakhapatnam Port Trust	M/s. Gangavaram Port Limited																							
			Sl. No.	Mode of transport	Coal	Alumina	Bauxite	Lime stone																		
1.	Receipts and dispatches of dusty cargos handled by the ports through truck vehicles/railway wagons for the period from 01.04.2022 to 28.10.2022.	M/s. VPT has handled 1500 No.s of dusty cargos.	<table border="1"> <thead> <tr> <th colspan="6">Quantity in Metric Tons</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>By Road</td> <td>27,65,116</td> <td>5,99,083</td> <td>4,58,788</td> <td>14,762</td> </tr> <tr> <td>2</td> <td>By Rail</td> <td>83,06,654</td> <td>60,847</td> <td>83,06,654</td> <td>83,06,654</td> </tr> </tbody> </table>						Quantity in Metric Tons						1	By Road	27,65,116	5,99,083	4,58,788	14,762	2	By Rail	83,06,654	60,847	83,06,654	83,06,654
Quantity in Metric Tons																										
1	By Road	27,65,116	5,99,083	4,58,788	14,762																					
2	By Rail	83,06,654	60,847	83,06,654	83,06,654																					
2.	Water utilized for dust suppression for the period from 01.04.2022 to 28.10.2022.	The average water utilized for dust suppression is 35.75 MLD of treated water from STP of Visakhapatnam Port Trust.	The average Water utilized for dust suppression is 766.87 KLD.																							
3.	Online continuous ambient air quality monitoring hourly data of the CAAQM stations for the period from 01.04.2022 to 28.10.2022.	As per the data, submitted by the facility the PM ₁₀ & PM _{2.5} values for the period from 01.04.2022 to 28.10.2022 are within the standards.	As per the data, submitted by the facility the PM ₁₀ & PM _{2.5} values for the period from 01.04.2022 to 28.10.2022 are within the standards.																							
4.	CC Camera footage of in-gate & out-gate of the monitoring of truck vehicles movement for the month of October, 2022.	CC Camera Footage of in-gate & out-gate of the monitoring of truck vehicles movement verified and observed that few vehicles are not covered with tarpaulin.	CC Camera Footage of in-gate & out-gate of the monitoring of truck vehicles movement verified and observed that few vehicles are not covered with tarpaulin.																							
5.	Procedures followed by the ports during loading and unloading of cargo	To control dust emissions during loading and unloading of cargo materials at berths, Visakhapatnam Port Authority	To control the dust emissions during loading and unloading of cargo at berths the following measures adopted: i. Established mechanical conveyor system for handling coal &																							

	<p>materials at berths and stocking areas to control dust emissions.</p>	<p>implemented the following:</p> <ul style="list-style-type: none"> i. Deployed Fog canons at berthing area duly providing save all nets. ii. Water sprinkling carrying out through lorry tankers at stack yards. iii. Automated fogging systems at hopper and conveyors in mechanized unloading. 	<p>Iron ore to prevent the spillage of cargo and provided closed hoods for the conveyor system to curb fugitive emissions of coal/iron ore particles into the air.</p> <ul style="list-style-type: none"> ii. Stacker cum re-claimers are being used for loading and unloading the coal. The railway wagons are being loaded mechanically. iii. Fully mechanized coal handling system with gantry grab type ship loaders/unloaders of required capacity were installed. iv. Provided hooded conveyor belt for cargo transferring directly from ship to the designated stack yard by means of closed hoppers and transfer towers. v. The loading and discharge points of the conveyor carrying material is covered with exhaust hoods to prevent the formation of dust clouds. vi. Provided water sprinkling system at transfer towers to arrest the dust spreading into the atmosphere. vii. All the conveyor galleries are covered to ensure zero dust emission during cargo transfer. viii. Operating Mechanical dust suppression system comprises of 176 canons supported by electrical motors and operated by PLCs for cover water fog all over cargo stacks and other areas. The water is sprayed from various points by water cannons at pressure of about 6-10kg/cm² to form a mist over the cargo stacks and other places and the mist attracts the dust to settle it down without spreading along the wind.
6.	<p>Dust pollution control measures implemented during vehicular movement.</p>	<p>The following dust pollution control measures implemented during vehicular movement in VPA:</p>	<p>The following dust pollution control measures implemented during vehicular movement.</p>

		<ul style="list-style-type: none"> i. Ensuring tarpaulin coverage of vehicles. ii. Regular sweeping of roads by manually and with mechanical sweeping machines. iii. Water sprinkling on roads by lorry tanker etc. iv. Provided truck tyre washing facility in port area. 	<ul style="list-style-type: none"> i. Deploying DSS Tankers of Cannon mounted for sprinkling water on haul roads and yards to arrest the dust causing by the vehicular movement ii. Deploying heavy duty sweeping machines for cleaning of berths, back up areas and roads. iii. Deploying Out-sourced manpower for regular cleaning of entire operational area and haul roads besides mechanical cleaning. iv. Operating 24/7 automatic sensor based truck tyre washing facility and ensuring all the outgoing trucks are washed before leaving the port boundary.
7.	Checklists & Procedures followed by the ports for covering of materials in truck vehicles/railway wagons during transport.	The facility is strictly ensuring covering of trucks and necessary circulars are also being issued time to time. Railway wagons that are loaded with dusty and bulk cargoes are covered with tarpaulins and shuttled from sidings to reception and dispatch yard.	<p>Provided semi mechanized facilities for truck tarpaulin covering stations of 12 nos. at various locations viz., WB – 4 – 4 Stations, Points, WB – 6 – 6 stations Points , WB – 1 – 2 stations, to facilitate and ensuring all the outgoing cargos by vehicles/wagons are covered with tarpaulin.</p> <p>The following Checklists & Procedures are followed for covering of materials in truck vehicles/railway wagons during transport.</p> <ul style="list-style-type: none"> 1. No covering / uncovering has to be take place during rain/drizzling. 2. No multi activity happens simultaneously while stack covering / uncovering viz. reclaiming / shifting / any type of equipment working. Hence only single activity happen at a time. 3. No uncovering and covering work allowed in case of any fire hazard noticed or identified in that particular cargo heap or adjacent cargo heap. 4. No uncovering / covering is allowed in slurry cargo and the

			<p>cargos where there is chance of collapse / sliding due to formation of cavity.</p> <p>No covering / uncovering shall be carried out after sunset. In case of any urgency, the job is to be carried out with proper illumination and under strict supervision by the shift in charge.</p>
8.	Records of covering of materials in truck vehicles/railway wagons.	VPA is strictly ensuring covering of trucks and necessary circulars are also being issued time to time. Railway wagons that are loaded with dusty and bulk cargoes are covered with tarpaulins and shuttled from sidings to reception and dispatch yard.	82,892 no. of trucks were covered with tarpaulin & 1825 Rakes (1,03,922 wagons) were covered with tarpaulin during the period from April to October 2022.
9.	Mechanism adopted for checking of vehicle condition and over load of materials in truck vehicles/railway wagons. Record of material loaded on truck/wagon Vs actual capacity of truck/wagon for the period from 01.04.2022 to 28.10.2022.	<p>To minimize entry of oil leakage dumpers inside dock area:</p> <ul style="list-style-type: none"> • Leaking or overloaded dumpers are identified and recorded in the register • Issuing a letter to party rectifying vehicles for arresting leakages. • After rectification again checked then allowed for cargo handling operations • Standing instructions were given to all the concern staff to implement strictly and also being monitored through internal audit system. 	The security examines the trucks physically before they are allowed entry inside port premises, any truck found unworthy is denied entry inside premises.

10.	Procedures followed for cleaning of dust on roads connected from ports up to National Highway.	<p>The facility is following procedures for cleaning roads connected from ports up to National Highway.</p> <ul style="list-style-type: none"> i. Regular sweeping of VPA roads by deploying NPW's as well as mechanical sweeping machines. ii. Ensuring Truck Tyre washing at the station provided in Port areas. 	<p>The road connected from GPL to National Highway is a common road being maintained by GVMC. The common road being used by the surrounding industries located in IALA, Pedagentyada, CSF of M/s. Sravan Shipping, RINL etc. However, GPL is ensuring the following dust suppression methods up to Novus Residential Apartment:</p> <ul style="list-style-type: none"> i. Deploying DSS Tankers of Cannon mounted for sprinkling water on haul roads and yards to arrest the dust causing by the vehicular movement from port approach road to Novus Residential Apartment. ii. Deploying heavy duty sweeping machines for cleaning of road up to HB Colony Bridge. iii. Deploying Out-sourced manpower for cleaning from port approach road to Novus Residential Apartment.
11.	Detailed compliance status report of the conditions stipulated in consent for operation and Task Force directions of the Board.	<p>The facility has to comply with the following:</p> <ul style="list-style-type: none"> i. The facility shall construct 2 covered storage sheds of size 200m x 40m x 17 m and 200 m x30m x 17m at R6-R9 areas for storing the dusty cargo. Action plan with timelines shall be submitted. ii. The Port shall connect the CC Cameras to APPCB website. iii. The Port shall provide display sign boards at berths and cargo stocking 	<p>The facility has to comply with the following:</p> <ul style="list-style-type: none"> i. The Gangavaram port limited (GPL) shall not stock the Materials more than 10mts height where MDSS system available and shall restrict to 6 mts for other stocking heights where tankers water spraying system is maintained in the stockyards. ii. The Gangavaram Port Limited (GPL) shall maintain fully mechanized handling equipments for loading and un loading operations for dusty cargo to the maximum extent possible.

		<p>area showing the details of the berth & cargo handling.</p> <p>iv. The facility shall explore the possibility to install tube conveyor system to transport dusty cargo to control dust pollution on surroundings effectively as the facility located in Visakhapatnam city and also receiving complaints from the nearby residents on air pollution problems and shall submit the action plan in this regard.</p> <p>v. The facility shall install PLC based MDSS at all dusty stacking areas and shall report implementation progress every month to ZO, Visakhapatnam and RO, Visakhapatnam.</p> <p>vi. The facility shall clean the internal roads on a daily basis. It shall ensure that GVMC clean the roads around the Port area and NHAI shall clean the flyover connecting the national highway and Port area on a daily basis.</p> <p>vii. The terminal shall put sign boards (demarcation) on each container representing type of material stored in the container.</p>	
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12.	Analysis of alerts received from CAAQM and corrective actions taken-records.	Analysis is being done by VPA whenever the alerts received from CAAQM stations and corrective against the same is being observed immediately with Environment Task Force Team. Also VPA issued letters to the concerned PPP Operators to ensure proper sprinkling on roads as well as stacks to control dust pollution due to wind direction. Further informing the commissioner GVMC to monitor the sweeping of roads and burnig of fire wood etc. near CAAQM station at GVMC stadium to avoid high values of AAQ.	As per the data, the SPM values are within Board stipulated standards and not received any alerts for rectification.						
13.	Wagon/truck physical conditions checking procedure before entering the port for loading/unloading.	After the railway wagons arrive to R&D yard a joint examination is conducted by port and railway to ascertain the fitness of wagons. After the examination basing on the fitness, wagons have supply for loading. For unloading, wagons are placed at the respective sidings, basing on the request of the party.	The security examines trucks physically before they are allowed entry inside port premises, any truck found unworthy is denied entry inside premises.						
14.	Records of tyre washing of trucks after loading and before leaving the port premises.	<p>The details of movement of vehicles through trucks tyre washing facility at B – Ramp in port area is submitted below:</p> <table border="1" data-bbox="595 1217 1155 1332"> <thead> <tr> <th data-bbox="595 1217 703 1257">S No.</th> <th data-bbox="703 1217 909 1257">Month</th> <th data-bbox="909 1217 1155 1257">No. of vehicles</th> </tr> </thead> <tbody> <tr> <td data-bbox="595 1257 703 1332">1.</td> <td data-bbox="703 1257 909 1332">Apr, 2022</td> <td data-bbox="909 1257 1155 1332">3,189</td> </tr> </tbody> </table>	S No.	Month	No. of vehicles	1.	Apr, 2022	3,189	<ul style="list-style-type: none"> <li data-bbox="1167 1086 2078 1257">i. All the outgoing cargo vehicles are routed through Level crossing gate (LC Gate) and this is the only exit allowing the cargo trucks after completing tarpaulin coverage and final weighment. <li data-bbox="1167 1257 2078 1342">ii. The vehicles are to be routed through the Automatic Sensor based truck tyre washing facility before leaving Port premises. <li data-bbox="1167 1342 2078 1383">iii. A Security person monitor the facility on 24/7 basis end ensure
S No.	Month	No. of vehicles							
1.	Apr, 2022	3,189							

		2.	May, 2022	3,062	that all the outgoing cargo trucks should pass through the tyre washing facility.
		3.	June, 2022	2,828	
		4.	July, 2022	4,058	
		5.	Aug, 2022	3,475	
		6.	Sept, 2022	3,088	
		7.	Oct, 2022	1,653	
15.	Action plan for automatic tarpaulin covering system.	The matter is under discussion with PPP operators /Stevedor to implement the automatic tarpaulin covering system.			Provided semi mechanized facilities for truck tarpaulin covering stations of 16 nos. at various locations viz., WB – 4 – 4 Stations, Points, WB – 6 – 6 stations Points , WB – 1 – 2 stations, to facilitate and ensuring all the outgoing cargos by vehicles/wagons are covered with tarpaulin.
16.	Measures implemented for easing traffic congestion at port premises.	Traffic Monitoring is done from command and control centre by CISF personnel and a patrolling team is also constituted to regulate the traffic congestion and pool khalasis are also deployed in important areas to regulate traffic to see smooth flow of trucks from port area. Circulars are also issued from time to time.			Following are the measures implemented for easing traffic congestion at port premises: 1. Speed Gun 2. Zig zag barriers 3. Traffic marshals controlling the traffic 4. QRT for responding to any emergency situation. 5. Adequate parking before entering port premises. 6. Monitoring truck entry and exit via daily TAT. 7. Segregation of loading bays. 8. Availability of multiple weighment bridges.

Compliance report with the Task Force directions issued to VPT by APPCB

S. No.	Directions	Compliance
1.	The Port shall scrupulously comply with the all directions issued by the Board from time to time including directions issued on 28.12.2015 and 02.03.2020.	The compliance report on the Board directions dated.28.12.2015 & 02.03.2020 is produced at Annexure.
2.	The Port shall ensure 100% covering of dusty cargo with tarpaulins.	80% of the dusty cargo is covered with tarpaulins and the remaining dusty cargo is in loading and unloading condition.
3.	The Port shall restrict the stack height of coal piles to maximum 6 mts only under any circumstances.	The height of the stack is restricted to 6mtrs in the stack yard but few coal stack heights are more than 6 mts was observed during inspection. Even directed several times by the Board Officials, M/s.VPT is not restricting the stack height of coal piles up to 6 mts to comply with the Board direction.
4.	The Port shall not store dusty cargo in the city interface area under any circumstance, even if the area is covered with MDSS.	The facility has provided MDSS at i) WOB area, ii) S-4 area, iii) L-17 area, iv) R2 – R5 area, v) TINA godown area, vi) North-West Corner at WOB, vii) NH yard area, viii) old FCI Godown. The facility is under installation of MDSS at L9 area, Opposite TM Office, Near MG Gate and west of OHC along coast guard office road.
5.	The areas earmarked for dusty cargo shall be invariably covered with PLC based MDSS.	PLC based MDSS is provided at WOB area and water sprinkling system using PLC & SCADA at WQ-7 & WQ-8 is under progress. M/s.VPT has not submitted any proposal for installation of PLC based MDSS in other areas.
6.	The Port shall mechanize all dusty cargo handling berths immediately as already directed.	There are 5 berths in the outer harbour which are mechanized. There are 21 berths in the inner harbour as detailed below: East Dock area: EQ-1 to EQ-10 = 10 berths. West Dock area: WQ-1 to WQ-8 = 8 berths.

		<p>Western Arm OR-1, OR-2 & FB = 3 berths.</p> <p>Out of the above 21 berths the following are mechanized.</p> <ol style="list-style-type: none"> 1) EQ-1 operated by M/s Adani. 2) EQ-10 operated by M/s AVR Infra. 3) WQ-5 operated by M/s Nalco. <p>VPT informed that EQ-8, EQ-9, WQ-6, WQ-7 & WQ-8 are already operated with semi mechanized system and they dropped the plan to mechanize EQ-2 to EQ-5 as it is not commercially viable. Hence the management decided to handle dust free cargo like fertilizers, food grains, bagged cargo, steel, granite etc.</p> <p>The APPCB has stipulated a condition in consent order that, the port shall not handle the dusty cargo movement at the EQ-2 to EQ-5 berths.</p>
7.	The Port shall handle dusty cargo in mechanized berths only.	<p>There are 5 berths in the outer harbour and 3 berths in inner harbour (EQ-1, EQ-10, WQ-5) which are mechanized. M/s.VPT informed that other berths are already operated with semi mechanized system and they dropped the plan to mechanize as it is not commercially viable. Hence the M/s. VPT decided to handle dust free cargo like fertilizers, food grains, bagged cargo, steel, granite etc.</p>
8.	The Port shall comply with green belt target fixed under Green Visakha Program.	<p>The facility has informed that 30,000 plants are to be planted to achieve 100% plantation under Green Visakha Program.</p>
9.	The Port shall provide CC Cameras at dusty cargo areas including coal yards and connect to APPCB website.	<p>Installed CC cameras and not connected to APPCB website. VPT informed that the connectivity to APPCB website is not possible in view of the security and safety of the areas because of the Defence Movements through Port.</p>

10.	The Port shall take all necessary measures to control fugitive emissions to comply with ambient air quality standards including meeting of annual averages on continuous basis.	<p>The Port has taken the following measures to control fugitive dust emissions:</p> <ol style="list-style-type: none"> 1. The facility has provided MDSS at i) WOB area, ii) S-4 area, iii) L-17 area, iv) R2 – R5 area, v) TINA godown area, vi) North-West Corner at WOB, vii) NH yard area, viii) old FCI Godown. 2. The facility has provided 15 water tankers to cover all dusty cargo areas to sprinkle water. 3. At present the facility is having 4 Nos. of Mobile Fog canons and deploying fog machines at loading / unloading of dusty cargos at berths. 4. The facility is carrying out sweeping through 3 mechanical sweeping machines. 5. VPT has provided Truck tyre washings at ‘B’ – Ramp and Essar Junction. Both the Truck tyre washings are in working condition. 6. VPT has purchased 200 HDPE Tarpaulin sheets to cover the dusty cargo with an estimated cost of Rs.17.5 Lakhs. 7. The facility has taken up covering the various cargoes stacks with tarpaulins and also engaged required man power at a cost of Rs.0.78 crores/annum. 8. PLC based MDSS is provided at WOB area.
11.	The Port shall seek consent of Hon’ble NGT for any deviations on the action plan submitted by the port delineating short term, medium term and long term measures.	Directed the facility to seek consent of Hon’ble NGT for any deviations on the action plan submitted by the port delineating short term, medium term and long term measures.

12.	The Port shall explicitly declare on non handling of dusty cargo in non mechanized berths by erecting display boards.	Not Provided.
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Compliance report on the Board directions dated.28.12.2015:

S.No	Direction	Present status
	<u>IMMEDIATE MEASURES:</u>	
1	The port shall cover all the stack yards of dusty cargoes (coal and other cargoes etc.) with tarpaulins immediately and no coal stack yard shall exist without covering with tarpaulins.	80% of the dusty cargo is covered with tarpaulins and the remaining dusty cargo is in loading and unloading condition.
2	The port shall restrict the stack height of coal piles upto 6 m as per the CFO condition and the excess stacking shall be removed immediately.	The height of the stack is restricted to 6mts in the stack yard but few coal stack heights are more than 6 mts was observed during inspection. Even directed several times by the Board Officials, M/s.VPT is not restricting the stack height of coal piles up to 6 mts to comply with the Board direction.
3	The port shall not store any dusty cargo at west of ESSAR and the existing dusty cargo shall be removed immediately.	M/s.VPT is not storing any dusty cargo at west of ESSAR and at present M/s.VPT is storing the manganese ore at west of ESSAR containing lumps and fines. The Manganese fines are covered with tarpaulins.
4	The port shall not store any dusty cargo without MDSS system at any location in the port premises.	The facility provided MDSS at i) WOB area, ii) S-4 area, iii) L-17 area, iv) R2 – R5 area, v) TINA godown area, vi) North-West Corner at WOB, vii) NH yard area, viii) old FCI Godown. The facility is under installation of MDSS at L9 area, Opposite TM Office, Near MG Gate and west of OHC along coast guard office road. The facility has not constructed covered shed within stipulated time as committed in action plan submitted by M/s.VPT.
5	The port shall not store any dusty cargo at R-11 area.	The facility construct 2 covered storage sheds of size 200m x 40m x 17 m and 200 m x30m x 17m at R6-R9 areas for storing the dusty cargo at R-11 area.

S.No	Direction	Present status
6	The port shall submit an action plan for reorganization of coal stacking yards, which are near to the city interface immediately.	As per the action plan submitted by M/s.VPT on 25.02.2020, the coal stacking yards proposed to be shifted to the areas created by the demolition of abandoned buildings of port area. Earlier coal stacks at R2 to R5 areas are proposed to shift to newly developed area of 18,200 Sq mt near dock main gate by dismantling the existing building and another area of about 42,200 sq mt, but the management of M/s. VPT has not shifted the coal stacking yards to the new proposed location as the facility has provided MDSS at R2 to R5.
7	The port shall submit an action plan for reorganization of all the dusty stacking yards and submit the stacking yard plan within 15 days.	There are 5 berths in the outer harbour which are mechanized. There are 21 berths in the inner harbour as detailed below: East Dock area: EQ-1 to EQ-10 = 10 berths. West Dock area: WQ-1 to WQ-8 = 8 berths. Western Arm OR-1, OR-2 & FB = 3 berths. Out of the above 21 berths the following are mechanized. 1) EQ-1 operated by M/s Adani. 2) EQ-10 operated by M/s AVR Infra. 3) WQ-5 operated by M/s Nalco. VPT informed that EQ-8, EQ-9, WQ-6, WQ-7 & WQ-8 are already operated with semi mechanized system and they dropped the plan to mechanize EQ-2 to EQ-5 as it is not commercially viable. Hence the management decided to handle dust free cargo like fertilizers, food grains, bagged cargo, steel, granite etc. So far port has not given any commitment letter in this regard.
8	The port shall submit an action plan for mechanization of the dusty cargo handling berths within 30 days.	
	<u>SHORT TERM MEASURES:</u>	
1	The port shall complete the installation and commission of the truck tyre washing facility by 31 st March 2016.	VPT has provided Truck tyre washings at 'B' – Ramp and also provided at Essar Junction. Both the facilities are found working.

S.No	Direction	Present status
2	The port shall complete the installation and commissioning of the truck mounted fog canon system at loading / unloading of dusty cargo by 31 st March 2016.	The facility is having 4 Nos. of Mobile Fog canons and deploying fog machines at loading / unloading of dusty cargos at berths.
3	The port shall complete the refurbishing all the existing MDSS and shall be operational by 31 st March 2016.	The existing MDSS systems are working properly.
4	The port shall install 3 CAAQM stations and connect to APPCB website by 31 st March 2016.	M/s.VPT installed three CAAQM stations at GCB vicinity, R&D area and at Old Stadium (GVMC) area and all three stations are in operation. All 3 stations are connected to CPCB / APPCB website.
5	The port shall comply with the targets fixed for the plantation under Green Visakha Program.	M/s. VPT has informed that 30,000 plants are to be planted to achieve 100% plantation under Green Visakha Program.
6	The port shall procure Mechanical sweeping machine by 31 st March 2016.	The facility is carrying out sweeping through 3 Mechanical Sweeping Machine.
	<u>MEDIUM TERM MEASURES:</u>	
1	The port shall complete the construction of concrete wall of 7.5 m height and 1.7 KM long i.e. from the sea Horse Junction to Convent Junction at the city interface by 31 st July 2016.	Complied. The port has constructed 7.50 m height compound wall to a length of 1.00 KM from Convent Jn. to Kobbarithota Jn. and 0.70 KM from Kobbarithota Jn. to Sea Horse Jn. at the city interface.
2	The port shall complete the upgradation of the STP to handle 10MLD with proper quality output to meet to the standards of the board by 31 st July 2016.	Complied. VPT upgraded STP with Hypo dosing system for disinfection.
3	The port shall provide CC Cameras at the coal yard and connect it to Website of APPCB for dissemination of information to the public.	Installed CC cameras and not connected to APPCB website. VPT stated that the connectivity is not possible to APPCB website in view of the Security and Safety of the areas because of the Defence Movements through Port.

S.No	Direction	Present status
	<u>LONG TERM MEASURES:</u>	
1	Dismantling and reconstruction of West Quay berths i.e. from part of WQ-2 to WQ-5 for handling 14.50 m draft vessels with fully mechanized handling facilities for handling bulk cargoes.	VPT management has informed that it is not economical to mechanize the lower draft berths like WQ-2 to WQ-4 in view of shifting of dusty cargoes to higher draft vessels. WQ-5 berth is fully mechanized and operated by PPP operator. VPT informed that they planned to handle most of the coal and other dusty cargoes at higher draft berths like WQ-7, WQ-8 which will be proposed to mechanize on PPP mode by the end of 2023.
2	EQ-5 and EQ-6 berths for handling 14.50 m draft vessels with fully mechanized handling facilities for handling bulk cargoes. Mechanization of cargo handling at EQ6 berth.	VPT not mechanized EQ-5 and EQ-6 so far and they have not submitted any action plan.
3	Replacement of existing EQ-2 to EQ-5 berths to cater to 14.50 m draft vessels with fully mechanized handling facilities for handling bulk cargoes in inner harbour of Visakhapatnam Port.	VPT informed that they have dropped plan to mechanize EQ-2 to EQ-5 as it is not commercially viable and decided to operate with semi mechanization by deploying the harbor mobile cranes by handling only dust free cargo like fertilizers, food grains, bagged cargo, steel, granite etc., The Board has stipulated a condition in consent order that the port not to handle the dusty cargo movement at the EQ-2 to EQ-5 berths.
4	Development of West Quay North (WQ-7 & WQ-8) berth with mechanized handling facilities for handling bulk cargoes.	At present, M/s.VPT handling the cargo in semi mechanized mode at WQ-7 & WQ-8 and proposed to complete the mechanization of these berths by the end of 2023.

Compliance status on directions issued to M/s. Visakhapatnam Port Trust vide order dt:

02.03.2020:

S.No.	Directions	Compliance
1.	M/s.VPT shall install MDSS at all dusty cargo areas within 6 months.	The facility provided MDSS at i) WOB area, ii) S-4 area, iii) L-17 area, iv) R2 – R5 area, v) TINA godown area, vi) North-West Corner at WOB, vii) NH yard area, viii) old FCI

		Godown. The facility is under construction of MDSS at L9 area, Opposite TM Office, Near MG Gate and west of OHC along coast guard office road.
2.	M/s.VPT shall remove dusty cargo stored near to habitation R-2, R-4 & R-5, A, B immediately where there is no MDSS System.	The facility has provided 27 sprinklers at R2 to R5 area and installation of MDSS at L9 area, Opposite TM Office, Near MG Gate and west of OHC along coast guard office road The facility is carrying out wetting through mobile water tankers at A, B at TM Office.
3.	M/s. VPT shall submit the action plan for re-organization of the dusty cargo at different stacking yards within 15 days.	M/s. VPT has not shifted the coal stacking yards to the new proposed location as the facility has provided MDSS at R2 to R5.
4.	M/s.VPT shall submit the action plan for re-organization of the coal stacking yards which are near to the city interface within 15 days.	
5.	M/s.VPT shall submit the action plan for mechanization of partly mechanized berths(5 nos) and other berths.	There are 5 berths in the outer harbour which are mechanized. There are 21 berths in the inner harbour as detailed below: East Dock area: EQ-1 to EQ-10 = 10 berths. West Dock area: WQ-1 to WQ-8 = 8 berths. Western Arm OR-1, OR-2 & FB = 3 berths. Out of the above 21 berths the following are mechanized. 4) EQ-1 operated by M/s Adani. 5) EQ-10 operated by M/s AVR Infra. 6) WQ-5 operated by M/s Nalco. VPT informed that EQ-8, EQ-9, WQ-6, WQ-7 & WQ-8 are already operated with semi mechanized system and they dropped the plan to mechanize EQ-2 to EQ-5 as it is not commercially viable. Hence the management decided to handle dust free cargo like fertilizers, food grains, bagged cargo, steel, granite etc. So far they have not given any commitment letter in this regard.

6.	The port shall handle dust free cargo like fertilizers, food grains and bagged cargo, steel, granite etc. in EQ-2 to EQ-5.	The facility informed that they have dropped plan to mechanize EQ-2 to EQ-5 as it is not commercially viable and decided to operate with semi mechanization by deploying the harbor mobile cranes by handling only dust free cargo like fertilizers, food grains, bagged cargo, steel, granite etc.,
7.	M/s.VPT shall obtain amendment for the water consumption, wastewater generation quantity in the CFO	The facility obtained CFO amendment for the water consumption, wastewater generation and Hazardous waste quantities and its disposal.
8.	M/s.VPT shall obtain amendment for the hazardous waste generation quantities and its disposal option in the CFO.	
9.	M/s.VPT shall provide dedicated tankers to the stock yards which are not provided with the MDSS in such a way that the entire stock yard shall be sprinkled once in two hours.	The facility has provided 15 water tankers to cover all dusty cargo areas to sprinkle water.
10.	M/s.VPT shall install PLC based MDSS at all dusty stacking areas and shall report implementation progress every month to ZO, Visakhapatnam and RO, Visakhapatnam.	The facility storing dusty cargo at various places. MDSS systems were provided only at following 3 areas– i) WOB area, ii) S-4 area, iii) L-17 area & iv) R2 to R5 area. PLC based MDSS is provided at WOB area and water sprinkling system using PLC & SCADA at WQ-7 & WQ-8 is under progress. For other areas PLC based MDSS M/s.VPT has not submitted any proposal.
11.	M/s. VPT shall complete the balance plantation target of 1.02 lakhs under Green Visakha Program at all the vacant places available in port area by Dec'2020.	The facility has informed that 30,000 plants are to be planted to achieve 100% plantation under Green Visakha Program. The facility has informed that they have requested District Authorities for providing the vacant land to plant the balance plantation.
12.	Aerial videography (with the help of drone) / Photos of the air pollution control measures / equipment, tarpaulin covered shall be taken	Submitted.

	and shall submit to the board within 1 week.	
13.	The VPT shall utilize the fines collected from stevedores and PPP operators for the purchase of tarpaulins.	The facility informed that they are imposing fines / penalty on stevedores and operators who are not covering the cargo from time to time.
14.	M/s. VPT shall ensure that no leakages of Urea, Sulphur and rock phosphate while transporting through trucks from Port to the user.	The facility has directed all the transporters to cover the top with tarpaulins and also closely monitoring by their Security.
15.	Strict procedures shall be followed for maintaining cleanliness at the jetty while handling Ammonium Nitrate to prevent contamination with any reactive substance containing carbonaceous, hydro-carbonaceous material and any other incompatible material.	The facility informed that the cargo is being handled under supervision of PESO.
16.	The district crisis group formed under MSIHC rules shall monitor and review the safety measures regarding of Ammonium Nitrate and ensure additional safety precautions to be taken by conducting periodical mock drills under the supervision of the District Crisis Group.	The facility conducting mock drills once in three months.
17.	The VPT shall take all the necessary measures to control the air pollution and shall ensure that PM2.5 & PM10 daily/monthly and annual average values are within the standard.	The facility has issued work order on 01.07.2020 to M/s. NEERI, Hyderabad for “Air pollution and source apportionment study for the assessment of impact of Visakhapatnam Port Operations on ambient air quality in & around port area”. Now the facility informed that the study completed and final report is under preparation.
18.	The VPT shall comply the directions issued by the Board from time to time.	APPCB has reviewed Non-compliance of the Action Plan submitted by M/s.Visakhapatnam Port Trust before the External Advisory Committee (Task Force) of APPCB in its

		meeting held on 07.12.2021 and issued certain directions vide order dt:21.12.2021 to comply with.
19.	The VPT shall submit the performance Bank Guarantee of an amount of Rs.1.0 Crore for completing all the works required to be done.	Submitted bank guarantee for Rs.1.0 Crore which is valid up to 31.07.2023. The facility has also paid environmental compensation of Rs.1.97 crores to APPCB on 14.07.2020.

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय भारत सरकार)

National Highways Authority of India

(Ministry of Road Transport and Highways, Government of India)

परियोजना कार्यालयन इकाई (जि वयू), भा.रा.रा.पा.एक्कलेव, कि.मी. 2/8 रा.रा.-16

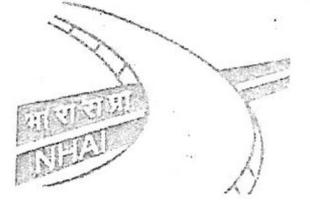
हनुमन्तवाका, विशाखपट्टणम - 530 040, ए.पि., भारत

Project Implementation Unit (GQ), NHAI Enclave, KM 2/8 NH-16

Hanumanthavaka, Visakhapatnam - 530 040, A.P., India

फोन / Tel : 0891-2707600, 2714119

ई-मेल/ E-mail : vis@nhai.org, nhaipiuvsp@gmail.com, वेब : www.nhai.gov.in



Annexure-IV

Ref: NHAI/PIU-VSP/PC-O&M/2022-23/ 792

Dt.06.10.2022

To
The Chief Engineer,
Visakhapatnam Port Authority,
VISAKHAPATNAM

Sub: Visakhapatnam Port Road Company Limited - Short Term Improvement and Routine Maintenance of Visakhapatnam Port Connectivity Project Corridor from Convent Junction to Sheelanagar Km 0.000 to Km 10.336 and Main Flyover with Ramps in the State of Andhra Pradesh for a period of 3 years - materials/debris/slurry falling from the overloaded vehicles on the Highway - Request to take necessary action to prevent overloading of heavy vehicles plying on port road - Reg.

Ref: (1) M/s Krishna Construction Lr No. KC/NHAI/PIU-VIS/2022-23/12 dt.26.09.2022
(2) This office Lr No. NHAI/PIU-VSP/PC-O&M/2022-23/647 dated 07.09.2022.
(3) M/s Krishna Construction Lr No. KC/NHAI/PIU-VIS/2022-23/10 dt.29.08.2022

Sir,

Your attention is invited to this office earlier letter 2nd cited above, whereby it was requested to take necessary action to prevent overloading of heavy vehicles plying on port road as the excess material falling on the Highway causing hazardous to the road users.

In this connection, this office is in receipt of another letter under reference 1st cited above, vide which the O&M Contractor M/s Krishna Construction has informed that the cargo materials & debris are still found falling on the road from the heavy port plying vehicles like open trucks carrying load beyond the prescribed limit without proper cover and no action has been taken by the Port Authority in this regard, so far.

As you are aware that the vehicles like open trucks without cover carrying cargo materials beyond the prescribed limit are contributing to a lot of accidents on roads due to sprinkling / spreading of excess materials on the road and RAMPs of subject Port Connectivity Highway as well as putting the commuters and other road users life at risk. However, the O&M Contractor is undertaking regular cleaning of road and RAMPs, inspite of that, the stretch is found to be remained dirty due to continuous spillage and leakages of cargo materials from open trucks, which is not matching with frequency of cleaning as per O&M Contract provisions.

Moreover, on the several occasions, the District Authority / VIP / VVIP commuters have expressed their displeasure over the maintenance of Port road which leads embarrassing situation to Authority despite making efforts to keep the road neat and clean to the extent of provision available in the O&M Contract.

In view of above, the CE, VPA is once again requested to take strict action against such uncovered vehicles carrying cargo beyond the prescribed limit and ensure that such vehicles are stopped and not allowed to proceed through the subject Port Connectivity Highway, which is a matter of serious concern to road safety as well.

Yours truly,


(P. Siva Santhar)
CFO & Project Director. 6/10/22

Copy to:

1. Chairman, VPA - for favour of Information and necessary action please.
2. RO, Vijayawada - for favour of Information.
3. M/s. Satra Services & Solutions Pvt. Ltd.. for information.
4. M/s Krishna Constructions... for information and necessary action.



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 www.krishnaconstructions.org



GST No.: 09AASF8729L1ZB



Letter No: - KC/NHAI/PIU-VIS/2022-23/12

Date: - 26.09.2022

To,
 Project Director,
 National Highways Authority of India,
 PIU (PC-Division), NHAI Enclave,
 Km.2/8, NH-18, Old Dairy Farm Compound,
 Hanumanthavaka, Visakhapatnam, (Andhra Pradesh).

Sub: - Short Term Improvement and Routine Maintenance of Visakhapatnam Port connectivity project with main flyover and Ramps from Km.0.00 to Km.10.336 for a period of three year.

Reg: - 'The dirt spreading on the ramps and ramp – PCR circle due to the overloaded vehicles coming after the loading of materials from the port which are laying out its material on the highway.'

Ref: - Our letter no-KC/NHAI/PIU-VIS/2022-23/10 was sent on 29.08.2022

Sir,

In reference to our referred letter in which we had intimated you regarding the dirt spreading on the ramps due to the overloaded vehicles coming after the loading of materials from the port which are laying out its material on the Ramps and highway.

Sir related to this, movement of overloaded vehicles has not stopped on the ramps and ramp – PCR circle on the both side till date due to which huge amount of dirt is laying on the ramps and ramp – PCR circle by the overloaded vehicles after which huge quantity of materials are collecting on the highway.

Sir we would like to let you know that our workers are cleaning the ramps and ramp – PCR circle everyday still the highway are becoming dirtier everyday by the overloaded vehicles.

Sir regarding this matter we would like to request you to please stop the overloaded vehicles movement on the ramps and ramp – PCR circle as soon as possible otherwise the responsibility of the dirty highway will not be taken by our firm M/s Krishna Constructions.

Our firm is giving this information again to you to take necessary actions through this letter so that you can take some serious actions towards this as soon as possible.

This is for your kind information, necessary action please.

Thanking You,

Encls: - As Above

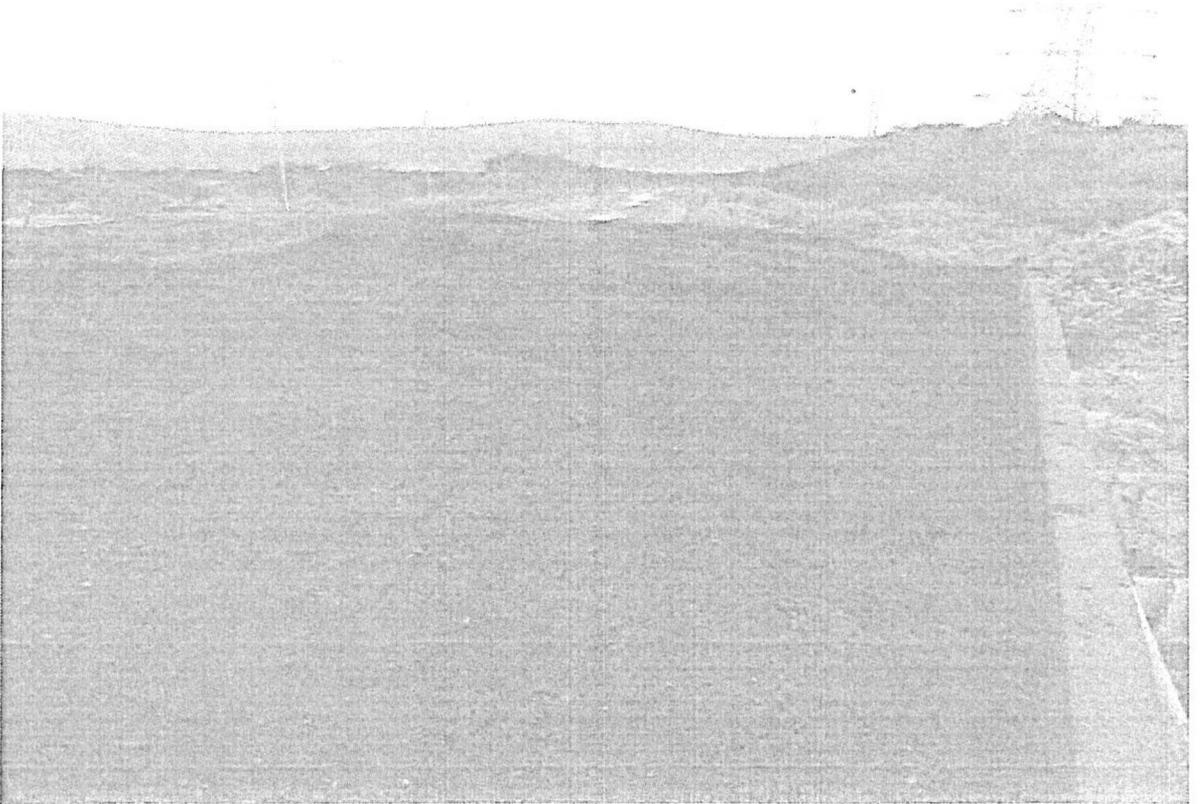
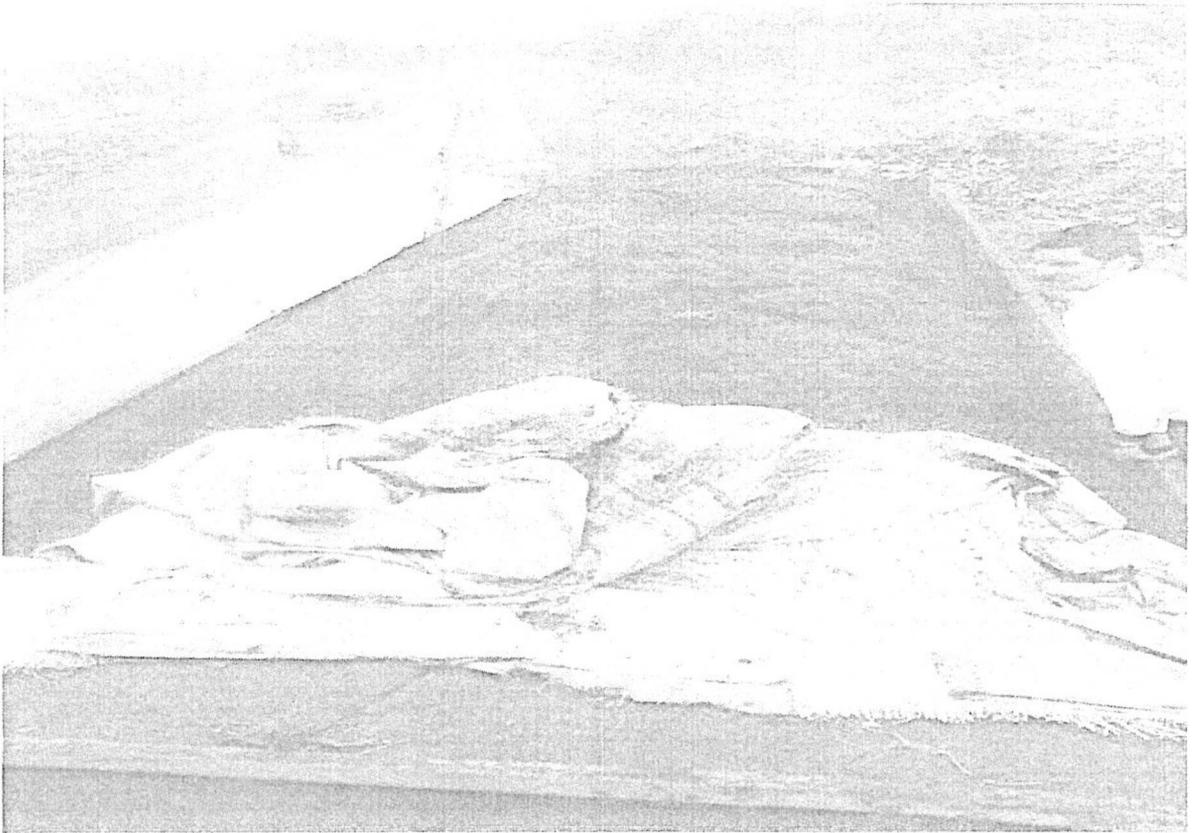
Copy to: - Authorized Signatory, M/s SATRA Services and Solutions Pvt Ltd for information please.

*Letter to VPA
 apaid
 30/9*

NHAI PIU	VSP
DM (M)	✓
DM (N)	
PS (MLN)	
PA (RVG)	
ACCIS	
SE-1	
SE-2	
SE-3	

M/s Krishna Constructions
 Yours Sincerely,
Aakash Kumar
 Authorized signatory
 Authorized Signatory
 M/s Krishna Constructions

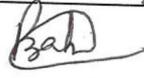
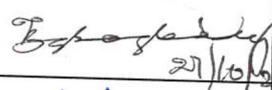
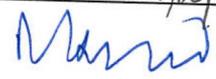
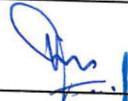
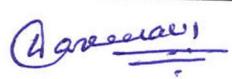
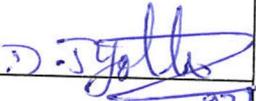
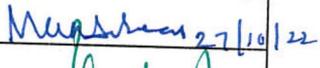
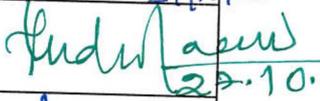
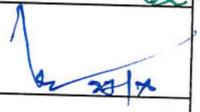
*Paul
 vijay*



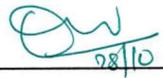
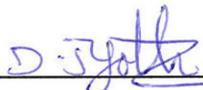
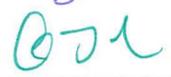
Alish Kumar

Annexure-V

Hon'ble National Green Tribunal (NGT), New Delhi order dt. 07.09.2022 in O.A. No. 571 of 2022(PB) Joint Inspection Committee Meeting on 27.10.2022 at RDO Chamber, Visakhapatnam

Sl. No.	Name & Designation of the Officer	Department	Mobile No.	Signature
1	D. Hussain Sahib RDO	Revenue	9849963825	 27/10/22
2	P. BABAJI	NFC babaji@nfc.gov.in	9441127563	
3	Prof. T. BYRASI REDDY	CZMA MEMBER tbyrasireddy@yahoo.com	9989100966	 27/10/22
4	N. Sambasiva Rao IPS	A. Gangavaram	9101022546	
5	V. Vasanth Kumar	Adani Gangavaram	9701490065	
6	Devendra Thakur	Adani Gangavaram	9925244249	
7	G. LAKSHMANA	Complaintant	6302037178	
8	D. D. JYOTHI	A. Gangavaram	9248091917	 27/10/22
9	Jyothi @ gangavaram Meera Subramani	ATE APPCB	9177303209	 27/10/22
10	T. Sudarshanam	EG, APPCB Tovsp-ecel@pcb.gov.in	9866776722	 27.10.22
11	V.S. Prakash Rao	e.E. Dept., V.P.-A	9394712969	 27/10
12	P.	vpeenvironmentcell @gmail.com		
13	P. M. Raju	VPA.	99482 98328	
14				
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Hon'ble National Green Tribunal (NGT), New Delhi order dt. 07.09.2022 in O.A. No. 571 of 2022(PB) Joint Inspection Committee Meeting on 28.10.2022 at RDO Chamber, Visakhapatnam

Sl. No.	Name & Designation of the Officer	Department	Mobile No.	Signature
1	D. Hussain Shihab. RDO	Revenue	984990 3825	
2	P. M. Raju	VPA.	99482 98328	
3	V. Varant Kumar	Adani Gangaram port	9701440665	
4	N. Sambhava Kumar IFS Lt	Adani Gangaram port	9100022546	
5	Dr. D. Jyothi	Adani Gangaram port	9248091917	
6	K. John Sudhakar	SE (AR&B)	9440818023	
7	Prof. T. BYRAGI REDDY	MEMBER APCZMA	9989100966	
8	P. Babaji	member NFC, Itgd	94411275 63	
9	T. Sudarsanam	APPCB	9866776722	
10	M. BUTCHER RAJU.	TRANSPORT	91542 94428	
11	P. Srinivasulu Reddy	Zonal committee II	9666673949	
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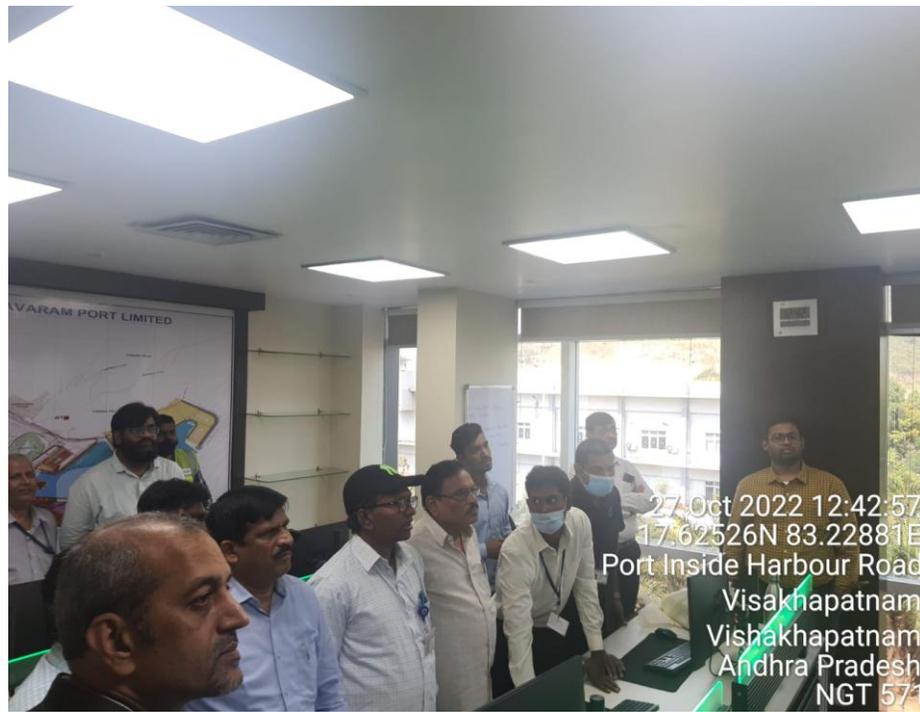
Photographs showing inspection of the joint committee:



**Joint Committee meeting with applicant and Ports conducted in the chambers of RDO on
27.10.2022**



Joint committee verifying Command control centre at M/s. GPL



Joint committee verifying Command control centre at M/s. GPL



27 Oct 2022 12:55:45
17.62530N 83.22888E
NGT 571

Joint committee verifying M/s. GPL



27 Oct 2022 13:01:05
17.62546N 83.22875E
Port Inside Harbour Road
Visakhapatnam
Vishakhapatnam
Andhra Pradesh
NGT 571

Joint committee verifying M/s. GPL



Green belt developed in GPL



Joint committee verifying the Trucks/wagons movement



Joint Committee Verifying automatic Truck Tyre washing at M/s. GPL



Joint Committee verifying road between ROB (Road over Bridge) near Gangavaram Port to National Highway via Y-Junction & Jug junction



Joint Committee verifying command control centre



Joint Committee verifying command control centre



Joint Committee verifying VPT facility



Joint Committee verifying Truck Tyre washing area



Joint Committee verifying Truck Tyre washing area



Joint Committee verifying Truck Tyre washing area



Joint Committee meeting with Ports and Stake holding departments conducted in the chambers of RDO on 28.10.2022



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अनुश्रवण आख्या / Monitoring Report

SN	Item	Details
1.	परियोजना का प्रकार Type of Project	INFRA-1 (Ports)
2.	परियोजना का नाम Name of Project	I. Development of Port at Gangavaram near Visakhapatnam by M/s Gangavaram Port Limited. II. Environmental and CRZ Clearance for the construction of 5 th Berth in Visakhapatnam, Andhra Pradesh by M/s Gangavaram Port Limited. III. Environmental and CRZ Clearance for the development of Phase-II of Gangavaram Port, Visakhapatnam District, Andhra Pradesh by M/s Gangavaram Port Limited.
3.	परियोजना प्राधिकरण का पता Address of project authorities	The Executive Director, Gangavaram Port, M/s Gangavaram Port Limited, Pedagantyada Mandal, Gangavaram (Post), Visakhapatnam - 530 044, Andhra Pradesh
4.	पर्यावरणीय स्वीकृति पत्र सं० एवं तिथि Env. Clearance Letter No. & Date	I. 10-3/2005-IA-III dated 11.03.2005 II. 10-14/2009-IA.III dated 0.03.2010 III. 11-91/2010-IA-III dated 07.02.2012
5.	क्षेत्रीय कार्यालयपत्र सं० Regional Office File No.	IRO/VIJ/EPA/MISC/111-01/2021
6.	स्थल दौरा तिथि Date of Site Visit	26.08.2021
7.	परियोजना की स्थिति Status of Project	Operational

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8. परियोजना की वर्तमान स्थिति / Present status of the Project:

The project was monitored by undersigned on 26.08.2021. During monitoring, Dr D. Jyothi, Vice President (Env.), Shri G. Visveswara Rao, Sr. Vice President (Elect.), Shri K.V.V. Prasad, Civil, Shri G.V.N.S. Murthy, Jr. Officer (Env.), Shri N. Raju, Sr. Executive (Env.) and other Officials were present. As per the discussions held with Project Authorities (PAs), it has been observed that the Gangavaram Port is located at Ganagavaram Post, Pedagantyada Mandal, Visakhapatnam district of Andhra Pradesh. Gangavaram Port was awarded through a global tender to Mr. D V S Raju Led Consortium and the port developed as a Joint venture with Government of Andhra Pradesh on BOOT (Build Operate Own Transfer) basis and the Concession Agreement entered with Government of Andhra Pradesh (GoAP). The Port has commenced its commercial operations in April, 2009. Photographs of the port premises are as follows:



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Gangavaram Port has been developed as all weather, multipurpose port with water depth of 21 meters, making it the deepest and capable of handling fully laden super cape size vessels of up to 2,00,000 DWT. Gangavaram Port provides cargo handling services for a variety of bulk and break bulk including Coal, Iron ore, Fertilizer, Limestone, Bauxite, Raw Sugar, Project Cargo, Alumina, Steel Products etc. Their facilities include 9 berths with up to 19.5 m depth, state-of-the-art cargo handling systems, Mechanized Storage facilities, railway sidings etc.

The satellite image of the project location by google maps is as follows:



The Ministry of Environment, Forest and Climate Change has accorded the following Environmental Clearances (ECs) for various purposes:

1. EC letter No. 10-3/2005-IA.III dated 11.03.2005 is for the establishment of this Port.
2. EC letter No. 10-14/2009-IA.III dated 19.03.2010 is for the changes in their port for the augmenting the facilities to ensure better utilization of the constructed space.
3. EC letter No. 11-91/2010-IA.III dated 07.02.2012 is for the developments of Phase-II, in which they proposed to expand the Port capacity from 16.54 to 41 MTPA by adding one mechanized coal berth and three multipurpose berths along with allied facilities to cater the industry needs within the existing Port premises.

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Gangavaram Port is developed as a Joint venture with Government of Andhra Pradesh (GoAP) and GoAP transferred 1800 acres of land towards its equity in Gangavaram Port Ltd. The land was acquired by GoAP and allotted to the project authorities. The Phase-I & Phase-II development of Gangavaram Port comprising of 9 berths in an extent of 1800 acres to cater to handling of 40.95 MMTPA of various cargoes. Development of Phase-I was work commenced during January 2006 and commissioned during October, 2008. Development of Phase-II was work commenced in September, 2012 and completed in January, 2015.

The Port has obtained Consent to establish and consent to operate from APPCB. The recent CFO was issued by APPCB vide order No. APPCB/VSP/VSP/113/CFO/HO/2020, dated 10.09.2020 with a validity up to 31.12.2025. The present status of the project (Phase – I and Phase – II) are as below:

S.no	Berth	Total Nos
1	Coal berths (Mechanized)	2
2	Iron ore berth (mechanized)	1
3	Other dry bulk berth (lime stone / Fertilizers etc)	1
4	General cargo berth	1
5	Multipurpose berth (General cargo / multipurpose cargo)	4
	Total	9

Details of the approved cargo capacity in Phase – I & Phase – II

S.N.	Line of Activity (Name of the cargo)	Phase I (MMTPA)	Phase II (MMTPA)	Total (MMTPA)
1.	Liquid Bulk	0.5	1.0	1.50
2.	Iron Ore	3.5	2.5	6.00
3.	Coal	8.0	9.0	17.00
4.	Agri products	0.25	1.00	1.25
5.	Slag	0.50	0.5	1.00
6.	Containers	0.5	0.5	1.00
7.	Fertilizers	1.54	0.46	2.00
8.	Lime stone	0.75	0.75	1.50
9.	Steel products	0.5	0.7	1.20
10.	Industrial raw material	0.50	5.0	5.50
11.	Bulk alumina	0	3.0	3.00
	Total	0	0	40.95

After commencement of Phase – II activities, the demand for the coal handling has been increased steadily from the main users like Visakhapatnam Steel Plant, NTPC and other imported coal using industries. GPL has obtained CFE amendment on 07.01.2016 for additional handling capacity of coal without increasing total permitted

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cargo handling capacity as obtained vide CFE (Exp – Phase – II) dated 02.03.2012. GPL also obtained CFO from APPCB for the modified cargo profile within the EC consented capacity of 40.95 MMTPA vide order dated 13.01.2016 valid up to 31.12.2020 and further extended up to 31.12.2025 vide order dated 10.09.2020. The details are as below:

S.N.	Line of Activity (Name of the cargo)	Phase I (MMTPA)	Phase II (MMTPA)	Total (MMTPA)	After change of cargo profile
1.	Liquid Bulk	0.5	1.0	1.50	0.50
2.	Iron Ore	3.5	2.5	6.00	3.00
3.	Coal	8.0	9.0	17.00	25.00
4.	Agri products	0.25	1.00	1.25	0.75
5.	Slag	0.50	0.5	1.00	1.00
6.	Containers	0.5	0.5	1.00	0.25
7.	Fertilizers	1.54	0.46	2.00	2.50
8.	Lime stone	0.75	0.75	1.50	2.50
9.	Steel products	0.5	0.7	1.20	0.45
10.	Industrial raw material	0.50	5.0	5.50	3.50
11.	Bulk alumina	0	3.0	3.00	1.50
	Total	0	0	40.95	0

It has been observed that the Project Authorities (PAs) have complied or are in process of complying the conditions stipulated in EC. The detailed observations are as follows:

9. Stipulated Conditions:

EC No. 10-3/2005-IA.III dated 11.03.2005

A. Specific Conditions

- i. **The project proponent shall not undertake any destruction of mangroves during construction and operation of project.**

Status: Being complied

As per the discussions held during monitoring, it has been observed that the port is under operational phase. It has been stated that the construction of Phase-1 of the project has completed by October, 2008 and no mangroves were destructed as there were no mangroves observed in the project area.

- ii. **All the conditions stipulated by Andhra Pradesh pollution control board in their consent letter No. 113/PCB/C.Esst/RO-VSP/AEE-N/2002-1225, dated 24.7.2003 shall be effectively implemented.**

Status: Complied

It has been observed that the PAs have implemented all the conditions stipulated by Andhra Pradesh Pollution Control Board (APPCB) in their consent letter No. 113/PCB/C.Esst/RO-VSP/AEE-N/2002-1225, dated 24.7.2003. Subsequently, APPCB also granted Consent-for-Operation (CFO) for project operations and the latest CFO is issued vide letter No. APPCB/VSP/VSP/113/CFO/HO/2020- dated 10.09.2020 which is valid till 31.12.2025.

- iii. Littoral drift management using rainbow technique should be adopted for beach nourishment on the northern side of north break water to combat coastal erosion problems.**

Status: Being complied

It has been observed that the PAs have created a sand trap near the South breakwater and the material trapped in the sand trap was used for beach nourishment on the north side of the NBW.

- iv. Random wave plump test should be conducted to check the stability of breakwater section and round head. Before commencement of work.**

Status: Being complied

As per the discussions held during monitoring, it has been observed that the PAs have carried out wave flume tests by HR Wallingford, UK, to check the stability of breakwater section and round head before commencement of work.

- v. Large quantities of stones are proposed to be quarried from Yarada hill. Environment management and rehabilitation plan of the quarry site should be worked out and implemented.**

Status: Being complied

It has been observed that the PAs have implemented rehabilitation plan for the quarry site with the development of green belt in an area of 40 acres.

- vi. Marine ecology monitoring shall be done regularly during construction of breakwater and dredging operation.**

Status: Being complied

It has been observed that the construction of breakwater has completed and PAs are conducting marine ecology monitoring

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studies during dredging operations and also on monthly basis by third party monitoring agency. As per the monitoring reports submitted, the parameters indicates that the marine water is in good condition.

- vii. Regular monitoring of air quality shall be done in the settlement areas around the project site and appropriate safeguard measures shall be taken to ensure that the population is not subjected to higher levels of air pollution.**

Status: Being complied

It has been observed that the PAs have established 3 nos. of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) at Administrative Office towards H.B. Colony (Station 1), Project site office building towards Venkannapalem (Station 2), and Watch Tower – 4 towards Gangavaram village (Station3) for monitoring of Ambient Air Quality within the Port as approved by the State Pollution Control Board and the data is being transferred to APPCB website. As per the information provided, the CAAQM Stations were calibrated on 08.08.2021 with validity up to 07.02.2022. The AAQ levels at the monitoring stations for the period April-August, 2021 is as follows:

	Administrative office towards H.B. Colony (Station -1)		Project site office building towards Venkannapalem (Station -2)		Watch tower – 4 towards Gangavaram village (Station -3)	
Parameter	PM _{2.5} (µg/m ³)	PM ₁₀ (µg/m ³)	PM _{2.5} (µg/m ³)	PM ₁₀ (µg/m ³)	PM _{2.5} (µg/m ³)	PM ₁₀ (µg/m ³)
April, 2021						
Min.	10.32	12.90	9.46	12.04	3.50	6.01
Max.	40.31	60.59	35.20	52.80	27.72	44.00
Avg.	25.48	36.70	25.38	36.92	17.68	26.70
May, 2021						
Min.	18.90	22.50	22.35	32.78	16.80	28.00
Max.	54.05	68.07	40.24	59.02	37.58	61.71
Avg.	37.31	47.41	27.83	41.50	22.27	36.94
June, 2021						
Min.	20.77	27.10	20.70	30.36	19.32	31.74
Max.	42.40	66.15	36.95	54.22	32.08	49.35
Avg.	32.61	43.07	25.83	37.54	23.66	38.26
July, 2021						

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Min.	8.20	10.13	5.67	7.67	4.44	6.52
Max.	51.96	84.78	47.10	69.08	40.82	62.80
Avg.	25.78	36.88	22.51	31.05	17.00	24.74
August, 2021						
Min.	8.38	11.66	9.58	11.98	8.38	10.77
Max.	28.66	38.23	89.2	93.5	78.05	96.35
Avg.	17.99	24.22	31.05	44.82	25.98	36.22

As per the data above, it has been observed that the AAQ levels are within the prescribed limits.

- viii. Sewage arising in the port area shall be disposed off after adequate treatment to conform to the standard stipulated by APPCB and shall be utilized/re-cycled for gardening, plantation and irrigation.**

Status: Being complied

It has been observed that the PAs have constructed two Sewage Treatment Plants (STPs) with the capacities of 1 X 30 KLD and 1 X 5.0 KLD. Total quantity of sewage water generated is being collected and treated in STPs. The treated water is being used for greenbelt development within the Port premises.

- ix. The relocation of the fisherman community will be done strictly in accordance with the norms prescribed by the state Environment. The relocated fishermen community will be provided with all facilities including health care, education, sanitation and livelihood.**

Status: Being complied

As per the discussions held, it has been observed that the R&R activity and relocation of fisherman has been successfully implemented by Govt. of Andhra Pradesh in the year 2011. It has been stated that the relocated fishermen community is being provided with all facilities including health care, education, sanitation and livelihood.

- x. Adequate plantation shall be carried out along the roads of the port premises and a green belt shall be developed.**

Status: Being complied

It has been observed that PAs have:

- Developed thick greenbelt of about 4.32 lakhs plants in an extent of 318.21 Acres within the Port area covering periphery

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of all yards, roads, buildings and all along conveyor belt.

- Maintaining 50 m width of green belt towards North and North-West direction with special emphasis towards habitation.
- Planted 63,300 no. of saplings and for the year 2019-2020, Planted 75,000 no. of saplings for the year 2020-2021 and 15,000 for the year 2021 – 2022 till date within the Port premises.
- Developed High Density Plantation (Miyawaki) within the Port premises in an extent of 1.0 Acre with 12,120 no. of plantation.
- Participated in "Green Plantation Programme and achieved highest plantation of 1.35 lakh saplings with Geo-tagging & 87.24% survival rate.
- Maintenance including replacement of causalities is attended regularly.
- Maintaining in-house nursery with different kind of species.

The photographs of the green belt development in and around the port area is as follows:



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- xi. Project proponent shall regularly update the disaster management plan from time to time.**

Status: Being complied

It has been observed that the PAs are regularly updating Disaster Management Plan and recently updated in January 2021. It has been observed that the PAs are also conducting mock drills regarding Oil spillage response in the sea, firefighting response, etc. from time to time and the latest mock drills were conducted on 08.02.2021 (Oil spillage response), January, March, April, 2021 (Fire-fighting response).

- xii. Fire Fighting arrangements are examined to the new proposal.**

Status: Being complied

As stated above, it has been observed that the PAs are also conducting mock drills regarding Oil spillage response in the sea, firefighting response, etc. from time to time and the latest mock drills were conducted on 08.02.2021 (Oil spillage response), January, March, April, 2021 (Fire-fighting response).

- xiii. There shall be no withdrawal of ground water in CRZ area, for this project. The proponent shall ensure that as a result of the proposed constructions, ingress of saline water into ground water does not take place. Piezometers shall be installed for**

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regular monitoring for this purpose at appropriate locations on the project site.

Status: Being complied

It has been observed that the PAs are not withdrawing ground water in CRZ area and PAs have ensured that there is no ingress of saline water due to port construction and regular ground water testing water was carried out during construction phase.

- xiv. The project shall not be commissioned till the requisite water supply and electricity to the project are provided by the PWD/ Electricity Department.**

Status: Being complied

It has been stated that water supply and power supply are provided/ commissioned by Govt. Andhra Pradesh through GVMC and APTRANSCO by 11.12.2008 prior to the commencement of port operations.

- xv. Specific arrangements for rain water harvesting should be made in the project design and the rain water so harvested should be optimally utilized. Details in this regard should be furnished to this Ministry's Regional Office at Bangalore within 3 months.**

Status: Being complied

It has been observed that the arrangements for rain water harvesting has made in the project design and details were furnished in to Ministry vide letter no. GPL/GEN/002 dated 09.06.2005. It has been observed that the PAs have constructed around 20 nos. of rain water harvesting pits in and around the project area.

- xvi. The facilities to be constructed in the CRZ area as part of this project should be strictly in conformity with the provisions of the CRZ Notification, 1991 as amended subsequently.**

Status: Being complied

It has been observed that the facilities to be constructed in the CRZ area as part of this project was strictly in conformity with the provisions of the CRZ Notification, 1991 as amended subsequently.

- xvii. Land reclamation shall be carried out only to the extent that it is essential for this project.**

Status: Being complied

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It has been observed that the project is under operational phase and land reclamation has carried out only to the extent that it is essential for this project.

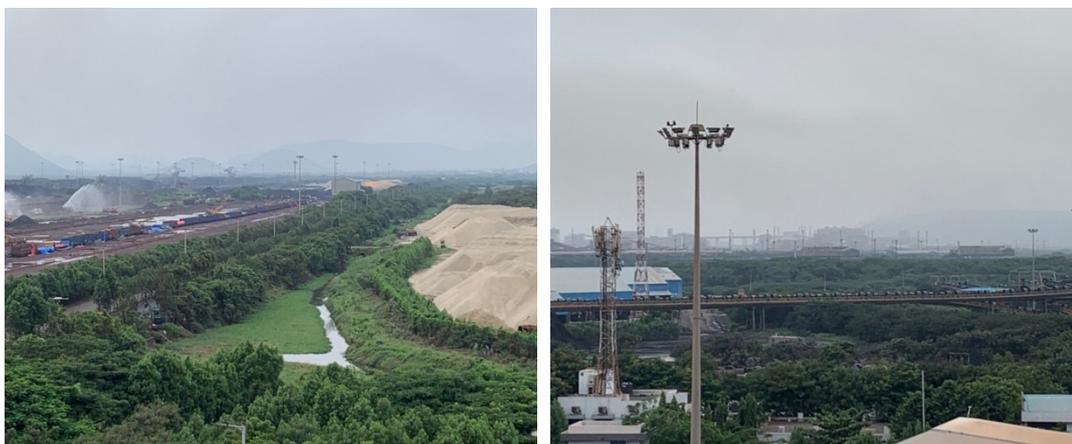
- xviii. Green buffer zone shall be provided all around the project area in consultation with local forest department and the report submitted to this Ministry's Regional Office at Bangalore.**

Status: Partially complied

It has been observed that PAs have:

- Developed thick greenbelt of about 4.32 lakhs plants in an extent of 318.21 Acres within the Port area covering periphery of all yards, roads, buildings and all along conveyer belt.
- Maintaining 50 m width of green belt towards North and North-West direction with special emphasis towards habitation.
- Planted 63,300 no. of saplings and for the year 2019-2020, Planted 75,000 no. of saplings for the year 2020-2021 and 15,000 for the year 2021 – 2022 till date within the Port premises.
- Developed High Density Plantation (Miyawaki) within the Port premises in an extent of 1.0 Acre with 12,120 no. of plantation.
- Participated in "Green Plantation Programme and achieved highest plantation of 1.35 lakh saplings with Geo-tagging & 87.24% survival rate.
- Maintenance including replacement of causalities is attended regularly.
- Maintaining in-house nursery with different kind of species.

The photographs of the green belt development in and around the port area is as follows:



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- xix. No product other than those permissible in the Coastal Regulation Zone Notification, 1991 shall be stored in the Coastal Regulation Zone area.**

Status: Being complied

It has been observed that the the PAs have assured that no product other than those permissible in the Coastal Regulation Zone Notification, 1991 is being stored in the Coastal Regulation Zone area.

B. General Conditions

- i. Construction of the proposed structures should be undertaken meticulously conforming to the existing Central/ local rules and regulations including Coastal Regulation Zone Notification, 1991 & its amendments. All the construction designs/ drawings**

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relating to the proposed construction activities must have approvals of the concerned State Government Departments / Agencies.

Status: Being complied

It has been stated that all construction designs/drawings related to construction activity are approved by State Government of A.P. and is completed accordingly.

- ii. Adequate provisions for infrastructure facilities such as water supply, fuel, sanitation etc. should be ensured for construction workers during the construction phase of the project so as to avoid felling of trees/ mangroves and pollution of water and the surroundings.**

Status: Being complied

It has been observed that the project is under operational phase and no colonies were established for construction workers in the port area as all of them were residing in the nearby residential colonies outside the project area.

- iii. The project authorities must make necessary arrangements for disposal of solid wastes and for the treatment of effluents by providing a proper wastewater treatment plant outside the CRZ area. The quality of treated effluents, solid wastes and noise level etc. must conform to the standards laid down by the competent authorities including the Central/ State Pollution Control Board and the Union Ministry of Environment and Forest under the Environment (Protection) Act, 1986, whichever are more stringent.**

Status: Being complied

It has been observed that the PAs have developed Solid waste management plan and suitable arrangements are made for disposal of solid waste as per the Solid Waste Management Rules, 2016 and its amendments and for treatment of effluents as detailed below:

1. Drained/used oil with MS/HOPE barrels is dispatching to the authorized recyclers and submitting annual report in Form-IV to APPCB as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and its amendments.
2. Non-degradable waste lifts up by GVMC.
3. Form-3 of Annual report of E-waste generated & disposed as per EE-Waste (Management) Rules, 2016 and its Amendments are submitted to APPCB before 30th June.

4. Sludge from STP - utilizing as manure for plants as a nutrient.

- iv. The proponent shall obtain the requisite consents for discharge of effluents and emissions under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 from the Andhra Pradesh Pollution Control Board before commissioning of the project and a copy of each of these shall be sent to this Ministry.**

Status: Being complied

It has been observed that the PAs have obtained Consent for Establish (CFE) and Consent for Operate (CFO) from APPCB before commissioning of the project. The recent CFO was issued by APPCB vide order No. APPCB/VSP/VSP/113/CFO/HO/2020, dated 10.09.2020 with a validity up to 31.12.2025.

- v. The proponents shall provide for a regular monitoring mechanism so as to ensure that the treated effluents conform to the prescribed standards. The records of analysis reports must be properly maintained and made available for inspection to the concerned State/ Central officials during their visits.**

Status: Being complied

It has been observed that the PAs have constructed two Sewage Treatment Plants (STPs) with the capacities of 1 X 30 KLD and 1 X 5.0 KLD. Total quantity of sewage water generated is being collected and treated in STPs. PAs are carrying-out the STP outlet analysis through approved Laboratory and submitting the reports to Ministry's Regional Office along with six monthly compliance reports. It has been observed that the records are being maintained properly and same is being kept available during visit of MoEF&CC officials as well as APPCB officials.

- vi. In order to carry out the environmental monitoring during the operational phase of the project, the project authorities should provide an environmental laboratory well equipped with standard equipment and facilities and qualified manpower to carry out the testing of various environmental parameters.**

Status: Being complied

It has been observed that the PAs have appointed an authorized agency to carry-out environmental monitoring parameters on terrestrial as well as marine water quality and submitting the report to A.P. Pollution Control Board on monthly basis. PAs have also established & operating 3 nos. of Continuous Ambient Air Quality stations (CAAQM) in the following locations for monitoring the

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Ambient Air Quality within the Port as approved by the State Pollution Control Board and the data connected to APPCB website.

1. Administrative office towards H.B. Colony (Station-1)
2. Project site office building towards Venkannapalem (Station-2)
3. Watch Tower – 4 towards Gangavaram village (Station-3)

vii. The sand dunes and mangroves, if any, on the site should not be disturbed in any way.

Status: Being complied

It has been observed that Phase-I construction has completed by August, 2008. It has been stated that no sand dunes and mangroves located in the project area.

viii. A copy of the clearance letter will be marked to the concerned Panchayat/ local NGO. If any, from whom any suggestion/ representation has been received while processing the proposal.

Status: Complied

It has been observed that the condition has complied with.

ix. The Andhra Pradesh Pollution Control Board should display a copy of the clearance letter at the Regional Office. District Industries Centre and Collector's Office/ Tehsildar's Office for 30 days.

Status: Complied

It has been observed that the condition has complied with.

x. The funds earmarked for environment protection measures should be maintained, in a separate account and there should be no diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards should be reported to this Ministry's Regional Office at Bangalore and the SPCB.

Status: Being complied

As per the discussions held, it has been observed that the funds earmarked for environmental protection measures are being maintained in a separate account and these were not diverted for any other purpose. It has been observed that the PAs have spending expenditure on various environment protection measures viz., STP operation and maintenance, water sapling & analysis, Horticulture

department maintenance, air quality monitoring, dust suppression operations, road sweeping machines maintenance, community development, fire fighting maintenance, etc. It has been observed that year wise expenditure on environmental safeguards is being submitted along with six monthly compliance reports. As per the reports submitted, the expenditure incurred for last five years is as follows:

SN	Year	Expenditure (Rs./-)
1	2015-16	2,08,17,558/-
2	2016-17	2,48,63,585/-
3	2017-18	2,61,68,778/-
4	2018-19	3,24,12,906/-
5	2019-20	4,37,83,807/-

- xi. Full support should be extended to the officers of this Ministry's Regional Office at Bangalore and the officers of the Central and State Pollution Control Boards by the project proponents during their inspection for monitoring purposes, by furnishing full details and action plans including the action taken reports in respect of mitigative measures and other environmental protection activities.**

Status: Being complied

It has been observed that full support is extended to the Officers from Ministry's Integrated Regional office, Central and State Pollution Control Boards during the inspection to site.

- xii. In case of deviation or alteration in the project including the implementing agency, a fresh reference should be made to this Ministry for modification in the clearance conditions or imposition of new ones for ensuring environmental protection.**

Status: Being complied

It has been observed that there is no deviation made and project works are in line with EC conditions. It has been assured that fresh reference will be made to MoEF&CC in case of deviation or alteration in the project.

- xiii. This Ministry reserves the right to revoke this clearance, if any of the conditions stipulated are not complied with to the satisfaction of this Ministry.**

Status: Being complied

It has been observed that the condition is being complied with.

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- xiv. **This Ministry or any other competent authority may stipulate any other additional conditions subsequently, if deemed necessary, for environmental protection, which shall be complied with.**

Status: Being complied

It has been observed that the condition is being complied with.

- xv. **The project proponent should advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen at Website of the Ministry of Environment & Forests at <http://www.envfornc.in>. The advertisement should be made within 7 days from the date of issue of the clearance letter and a copy of the same should be forwarded to Regional Office of this Ministry at Bangalore.**

Status: Complied

It has been observed that the condition has complied with.

- xvi. **The Project proponents should inform the Regional Office at Bangalore as well as the Ministry the date of financial closure and final approval of the project by the concerned authorities and the date of start of Land Development Work.**

Status: Complied

It has been observed that the condition has complied with.

EC No. 10-14/2009-IA.III, dated 19.03.2010

A. Specific Conditions

- i. **No construction work other than those Permitted in Coastal Regulation Zone Notification, 1991 shall be carried out in Coastal Regulation Zone area.**

Status: Being complied

It has been observed that the PAs have not carried out construction work other than those permitted in Coastal Regulation Zone Notification, 1991 in Coastal Regulation Zone area.

- ii. **Sewage shall be treated and the Treatment Facility shall be**

provided in Accordance with the Coastal Regulation Zone Notification, 1991. The disposal of Treated water shall confirm the regulation of Andhra Pradesh State Pollution Control Board.

Status: Being complied

It has been observed that the PAs have constructed two Sewage Treatment Plants (STPs) with the capacities of 1 X 30 KLD and 1 X 5.0 KLD. Total quantity of sewage water generated is being collected and treated in STPs. The treated water is being used for greenbelt development within the Port premises. The treated water is being used for greenbelt development within the Port premises.

iii. Oils pills if any shall be properly collected and disposed as per the Rules.

Status: Being complied

It has been observed that the PAs are not handling any liquid goods in the project. The Oil spill response plan has been prepared and is being practiced. It has been observed that the PAs are also conducting mock drills regarding Oil spillage response in the sea, firefighting response, etc. from time to time and the latest mock drills were conducted on 08.02.2021 (Oil spillage response), January, March, April, 2021 (Fire-fighting response).

iv. The approach channel shall be properly Demarcated with lighted buoys for safe Navigation and adequate traffic control guidelines shall be framed. The fishermen shall be suitably educated and informed about the traffic guidelines.

Status: Being complied

It has been observed that the approach channel is demarcated with lighted buoys for safe navigation and patrolling boats are continuously watching the channels. It was informed that the fishermen were educated.

v. The project proponent shall set up Separate Environmental Management Cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.

Status: Being complied

It has been observed that a dedicated Environment Management Cell headed by Vice President is functioning for implementation of the environmental issues. The EMC consists of seven executives and supporting staff under the supervision of Chief Operating Officer.

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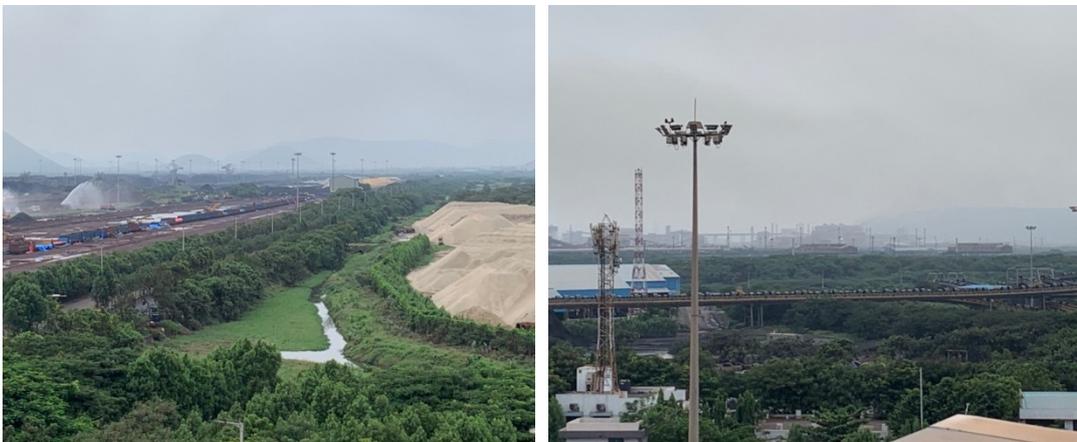
- vi. **The project proponent shall take up Mangrove plantation/green belt in the Project area, wherever possible. Adequate budget shall be provided in the Environment Management Plan for such mangrove development.**

Status: Being complied

It has been observed that PAs have:

- Developed thick greenbelt of about 4.32 lakhs plants in an extent of 318.21 Acres within the Port area covering periphery of all yards, roads, buildings and all along conveyor belt.
- Maintaining 50 m width of green belt towards North and North-West direction with special emphasis towards habitation.
- Planted 63,300 no. of saplings and for the year 2019-2020, Planted 75,000 no. of saplings for the year 2020-2021 and 15,000 for the year 2021 – 2022 till date within the Port premises.
- Developed High Density Plantation (Miyawaki) within the Port premises in an extent of 1.0 Acre with 12,120 no. of plantation.
- Participated in "Green Plantation Programme and achieved highest plantation of 1.35 lakh saplings with Geo-tagging & 87.24% survival rate.
- Maintenance including replacement of causalities is attended regularly.
- Maintaining in-house nursery with different kind of species.

The photographs of the green belt development in and around the port area is as follows:



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- vii. The funds earmarked for the environment management plan shall be included in the budget and this shall not be diverted for any other purposes.**

Status: Being complied

It has been observed that the funds earmarked for the environment management plan has been included in the budget and were not diverted for any other purposes. It has been observed that the PAs have spending expenditure on various environment protection measures viz., STP operation and maintenance, water sapling & analysis, Horticulture department maintenance, air quality monitoring, dust suppression operations, road sweeping machines maintenance, community development, fire fighting maintenance, etc. It has been observed that year wise expenditure on

environmental safeguards is being submitted along with six monthly compliance reports. As per the reports submitted, the expenditure incurred for last five years is as follows:

SN	Year	Expenditure (Rs./-)
1	2015-16	2,08,17,558/-
2	2016-17	2,48,63,585/-
3	2017-18	2,61,68,778/-
4	2018-19	3,24,12,906/-
5	2019-20	4,37,83,807/-

B. General Condition

- i. **Adequate provision, for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment.**

Status: Being complied

It has been observed that the project is under operational phase and no colonies were established for construction workers in the port area as all of them were residing in the nearby residential colonies outside the project area.

- ii. **Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.**

Status: Being complied

As per the discussions held, it has been observed that appropriate measures are being followed while undertaking digging activities to avoid any likely degradation of water quality.

- iii. **Borrow sites for each quarry sites for road construction material and dump sites must be identified keeping in view the following:**
- No excavation or dumping on private property is carried out without written consent of the owner**
 - No excavation or dumping shall be allowed on wetlands, forest areas or other ecologic valuable or sensitive locations.**
 - Excavation work shall be done in close consultation with the Soil Conservation and Watershed Development Agencies working in the area, and**
 - Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such materials must be secured so that they shall not leach into the ground water.**

Status: Being complied

It has been observed that the project is under operational phase. It has been stated that the condition has complied during the construction stage of the project.

- iv. The construction material shall be obtained only from approved quarries. In case new quarries are to be opened, specific approvals from the competent authority shall be obtained in this regard.**

Status: Being complied

It has been stated that the PAs have used approved quarry material only for construction.

- v. Adequate precautions shall be taken during transportation of the construction material so that it does not affect the environment adversely.**

Status: Being complied

It has been observed that the project is under operational phase. It has been stated that the condition has complied during the construction stage of the project.

- vi. Full support shall be extended to the officers of this Ministry/ Regional Office at Bangalore by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.**

Status: Being complied

It has been observed that full support is extended to the Officers from Ministry's Integrated Regional office, Central and State Pollution Control Boards during the inspection to site.

- vii. Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones, if necessary, in the interest of environment and the same shall be complied with.**

Status: Being complied

It has been observed that the condition is being complied with.

- viii. The Ministry reserves the right to revoke this clearance if any of**

the conditions stipulated are not complied with the satisfaction of the Ministry.

Status: Being complied

It has been observed that the condition is being complied with.

- ix. In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests.**

Status: Being complied

It has been observed that there is no deviation made and project works are in line with EC conditions. It has been assured that fresh reference will be made to MoEF&CC in case of a change in project profile or change in the implementation agency.

- x. The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.**

Status: Complied

It has been observed that the condition has complied with.

- xi. Andhra Pradesh Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industries Center and Collector's Office / Tahasildar's office for 30 days.**

Status: Complied

It has been observed that the condition has complied with.

- xii. These stipulations would be forced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 1994 including the Amendments and rules made thereafter.**

Status: Being complied

It has been observed that the condition is being complied with.

- xiii. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and**

Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

Status: Being complied

It has been observed that the PAs have obtained all other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. as applicable by project proponents from the respective competent authorities.

- xiv. The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language in forming that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Andhra Pradesh State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Bangalore.**

Status: Complied

It has been observed that the condition has complied with.

- xv. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.**

Status: Being complied

It has been observed that the condition is being complied with.

- xvi. Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act,1997.**

Status: Complied

It has been observed that the condition has complied with.

- xvii. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad/ Municipal Corporation,**

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Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.

Status: Complied

It has been observed that the condition has complied with.

- xviii. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall up-date the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.**

Status: Being complied

It has been observed that the condition is being complied with.

- xix. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.**

Status: Being complied

As per the file records, it has been observed that the PAs are regularly submitting six monthly compliance reports to Ministry's Regional Office.

- xx. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall, also be sent to the respective Regional Offices of MoEF by e-mail.**

Status: Being complied

As per the file records, it has been observed that the PAs are regularly submitting environmental statement in Form-V to

Ministry's Regional Office.

Environment and CRZ Clearance.11-91/2010-IA-III dated 07.02.2012 for Phase-II

Specific conditions

- i. **"Consent for Establishment" shall be obtained from State Pollution Control Board under Air and Water Act and a copy shall be submitted to the Ministry before start of any construction work at the site.**

Status: Being complied

It has been observed that the PAs have obtained Consent for Establishment (CFE) from State Pollution Control Board under Air and Water Act vide order number: APPCB/ VSP/ VSP/113/CFE/HO/2012-3923 dated 02.03.2012 and copy was submitted to Ministry's Regional Office, vide letter no. GPL/MoEF/021 dated 12.05.2012.

- ii. **As the development is conceived in several stages to reach the full designed/planned capacity of the port, it shall be necessary to prepare and put in place a master EMP for the full scale development and fit in the phase-wise creations as modules forming part of the entire system. This shall facilitate a harmonious planning of environmental requirements to be put in place in a phased manner in accordance with preset goal and objective as outlined in the overall environmental plan for the port in its totality.**

Status: Being complied

It has been stated that cargo based master plan will be finalized during the future expansion based on market need. PAs have submitted the EMP for the present volume of cargo handling capacities i.e., up to 40.95 MMTPA in EIA report.

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- iii. The 4.88 million cum of dredged material shall be used for shore reclamation subject to its suitability. Any unsuitable/ excess dredged material shall be disposed at dumpsite. Port shall identify suitable dumping spot for disposal of unsuitable material offshore on the basis of appropriate modeling study.**

Status: Being complied

It has been observed that the dredging work was completed and dredged material was used for filling of low lying land within port area.

- iv. The green belt area proposed is about 10% only. Proponent shall enhance the area of green belt. Width of the green belt shall be minimum 50 m. The present stage of development of 40 acres of land for green belt which should have been completed before January, 2011 shall be reported to the Ministry together with the programme adopted for implementation.**

Status: Being complied

It has been observed that PAs have:

- Developed thick greenbelt of about 4.32 lakhs plants in an extent of 318.21 Acres within the Port area covering periphery of all yards, roads, buildings and all along conveyor belt.
- Maintaining 50 m width of green belt towards North and North-West direction with special emphasis towards habitation.
- Planted 63,300 no. of saplings and for the year 2019-2020, Planted 75,000 no. of saplings for the year 2020-2021 and 15,000 for the year 2021 – 2022 till date within the Port premises.
- Developed High Density Plantation (Miyawaki) within the Port premises in an extent of 1.0 Acre with 12,120 no. of plantation.
- Participated in "Green Plantation Programme and achieved highest plantation of 1.35 lakh saplings with Geo-tagging & 87.24% survival rate.
- Maintenance including replacement of casualties is attended regularly.
- Maintaining in-house nursery with different kind of species.

The photographs of the green belt development in and around the port area is as follows:

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- v. **There will be a quantum jump of port traffic from the existing level of 16.54 MTPA to 41 MTPA after completion of the proposed developments and this is likely to register further leap**

when full scale planned capacity is reached later; it is therefore necessary even now to plan appropriate measures to ensure that will be no mismatch between the planned capacity and the external logistic requirements in the overall transportation chain/network commensurate with the demand. A long range vision would be necessary to achieve a smooth flow of cargo traffic both within and outside port limits.

Status: Being complied

It has been observed that the PAs have provide the following measures:

- Adequate Additional railway sidings are provided.
- Second railway line is provided.
- Silos and In-motion wagon loader are established for faster evacuation.
- National high way is being expanded from existing 4 lane to 6 lanes.
- The above facilities are sufficient to cater to the transport needs of approved capacity of 41MMT.

vi. The Company should enhance the allocation for the CSR activities from 2.5 to 5 % of the total cost and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office at Bangalore. Implementation of such program shall be ensured accordingly in a time bound manner.

Status: Being complied

It has been observed that the PAs have allocated 5% of the project cost for the CSR activities like health camps, educational infrastructure facilities in the schools, drinking water supply for surrounding villages, community green belt development programme (Green Visakha), women empowerment programme, promoting sports, Development of temples, community halls and skill development programs. Action plan was submitted to MoEF, RO, Chennai on 04.09.2015 vide Lr. No. GPL/MoEF/024. PAs are implementing the CSR activities in the surrounding villages. For the financial year 2020-2021 PAs has spent Rs.8.34 Cr towards CSR activities. As per the information provided, the expenditure incurred under CSR activities are as follows:

SN	Year	Expenditure (Rs./-)
1	2016-17	1,15,49,053/-

2	2017-18	5,38,66,957/-
3	2018-19	8,30,48,437/-
4	2019-20	7,88,56,469/-
5	2020-21	8,36,48,629/-

- vii. All the recommendation of the EMP and DMP shall be complied with letter and spirit.**

Status: Being complied

It has been observed that the PAs are in process of complying with the recommendation of EMP and DMP. Prescribed monthly reports are being submitted to APPCB on terrestrial as well as marine water monitoring activities. Environment Audit Statement (FORM-V) is being submitted during September every year. The half yearly reports are being submitted regularly to Regional Office, MoEF along with above reports. Mock drills for Marine /Land activities are being taken up periodically.

- viii. Construction activity shall be carried out strictly as per the provisions of CRZ Notification, 2011. No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.**

Status: Being complied

It has been observed that there no construction activity was taken up other than permitted activity according to the CRZ clearance.

- ix. The project shall be executed in such a manner that there shall not be any disturbance to the fishing activity.**

Status: Being complied

It has been stated that the project was executed without any disturbance to the fishing activity. During the construction period, the quality of marine waters / sediment (for Physical/ chemical/ Marine biology/ Benthic/ Faunal Diversity / Heavy metals) was monitored through an approved laboratory very week (during High Tide and Low Tide) at 4 locations i.e 1.Harbour basin 2. Entrance Channel 3. South brake wall outside 4. North brake wall outside. The reports were within specified limits indicating that the construction activities have not polluted the shore waters of the Gangavaram coast.

During operations, as detailed above, the marine water quality is being monitored every fortnightly through the approved laboratory and all the marine parameters are within the specified limits.

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- x. **It shall be ensured that there is no displacement of people, houses or fishing activity as a result of the project.**

Status: Being complied

It has been observed that the expansion works were taken up within the Port premises only and no displacement of any kind took place.

- xi. **The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.**

Status: Being complied

It has been observed that a dedicated Environment Management cell headed by Vice President was set-for implementation of the environmental issues. The Cell consists of Seven Executives and supporting staff under the supervision of Chief Operating Officer.

- xii. **The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.**

Status: Being complied

As per the discussions held, it has been observed that the funds earmarked for environmental protection measures are being maintained in a separate account and these were not diverted for any other purpose. It has been observed that the PAs have spending expenditure on various environment protection measures viz., STP operation and maintenance, water sapling & analysis, Horticulture department maintenance, air quality monitoring, dust suppression operations, road sweeping machines maintenance, community development, fire fighting maintenance, etc. It has been observed that year wise expenditure on environmental safeguards is being submitted along with six monthly compliance reports. As per the reports submitted, the expenditure incurred for last five years is as follows:

SN	Year	Expenditure (Rs./-)
1	2015-16	2,08,17,558/-
2	2016-17	2,48,63,585/-
3	2017-18	2,61,68,778/-
4	2018-19	3,24,12,906/-
5	2019-20	4,37,83,807/-

B. General Conditions

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- i. Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.**

Status: Being complied

It has been observed that the PAs are in process of taking appropriate measures while undertaking digging activities to avoid any likely degradation of water quality. PAs are not drawing any ground water from the port area or its surroundings. The ground water quality is being monitored every month through an approved laboratory at 2 locations i.e., 1. Gangavaram. 2. Port Premises (Open well) for its physical/ chemical parameters and all the parameters are within the specified limits. PAs are submitting the monthly monitoring reports to the APPCB, RO, VSP and Six Monthly Reports to the Regional Office, MoEF, Chennai. Reports are conforming to the statutory limits.

- ii. Full support shall be extended to the officers of this Ministry/Regional Office at Bangalore by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.**

Status: Being complied

It has been observed that full support is extended to the Officers from Ministry's Integrated Regional office, Central and State Pollution Control Boards during the inspection to site. PAs are furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.

- iii. A six-monthly monitoring report shall need to be submitted by the project proponents to the Regional Office of this Ministry at Bangalore regarding the implementation of the stipulated conditions.**

Status: Being complied

As per the file records, it has been observed that the PAs are regularly submitting the six monthly compliance reports along with all monitored data.

- iv. Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones, if necessary, in the interest of environment and the same shall be complied with.**

Status: Being complied

It has been observed that the condition is being complied with.

- v. **The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.**

Status: Being complied

It has been observed that the condition is being complied with.

- vi. **In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests.**

Status: Being complied

It has been observed that there is no deviation made and project works are in line with EC conditions. It has been assured that fresh reference will be made to MoEF&CC in case of deviation or alteration in the project.

- vii. **The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.**

Status: Complied

It has been informed that the financial closure was completed on 27.01. 2012 and the Government of AP has approved the project.

- viii. **A copy of the clearance letter shall be marked to concerned Panchayat /local NGO, if any, from whom any suggestion/ representation has been made received while processing the proposal.**

Status: Complied

It has been observed that the PAs have marked/exhibited the clearances in local Panchayat and Mandal offices on 01.03.2012 and advertised in newspapers on 27.02.2012 Vaartha (Telugu) & The New Indian Express (English).

- ix. **State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industries Center and Collector's Office/ Tehsildar's office for 30 days.**

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Status: Complied

It has been stated that the State Pollution Control Board displayed a copy of the clearance letter each at the Regional Office, District Industries Center and Collector's Office.

- x. **These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 1994 including the Amendments and rules made thereafter.**

Status: Being complied

It has been observed that the condition is being complied with.

- xi. **All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.**

Status: Being complied

It has been observed that the PAs have obtained all other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. as applicable by project proponents from the respective competent authorities.

- xii. **The project proponent should advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen at Website of the Ministry of Environment & Forests at <http://www.envfornc.in>. The advertisement should be made within 10 days from the date of issue of the clearance letter and a copy of the same should be forwarded to Regional Office of this Ministry at Bangalore.**

Status: Complied

It has been observed that the PAs have advertised information regarding grant of EC in newspapers on 27.02.2012 Vaartha

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(Telugu) & The New Indian Express (English).

- xiii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.**

Status: Being complied

It has been observed that the condition is being complied with.

- xiv. Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.**

Status: Complied

It has been observed that the condition has complied with.

- xv. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.**

Status: Complied

It has been observed that the condition has complied with.

- xvi. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.**

Status: Being complied

It has been observed that the condition is being complied with.

- xvii. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall, also be sent to the respective Regional Offices of MoEF by e-mail.**

Status: Being complied

As per the file records, it has been observed that the PAs are regularly submitting environmental statement in Form-V to Ministry's Regional Office.

10. Observations:

The PAs have complied or are in process of complying the conditions stipulated by the Ministry.

11. Recommendations:

This project can be put up in the following tick-marked category of compliance status.

- Compliance status could not be judged as the project was shut down / not in operational during the site visit.
- ✓ **No non-compliances detected. No any further action is required.**
- Minor non-compliances detected (not of immediate danger to health & safety of the people). Letter issued to project authorities for taking corrective measures.
- Serious non-compliances detected. Recommended to issue a Show-Cause Notice to Project Authorities.



(डॉ। सुरेश बाबु पसुपुलेटी)
(Dr. Suresh Babu Pasupuleti)
उप निदेशक (एस) / वैज्ञानिक 'सी'
Deputy Director (S) / Scientist 'C'

Copy to: Project File



File No. IRO/VIJ/EPA/MISC/111-01/2021
भारत सरकार / Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय

Ministry of Environment, Forest and Climate Change
एकीकृत क्षेत्रीय कार्यालय / Integrated Regional Office
ग्रीन हाउस, गोपालारेड्डी रोड, विजयवाड़ा, आंध्र प्रदेश - 520010
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अनुश्रवण आख्या / Monitoring Report

SN	Item	Details
1.	परियोजना का प्रकार Type of Project	INFRA-1 (Ports)
2.	परियोजना का नाम Name of Project	CRZ and Environmental Clearance for installation of Mechanised Handling facilities at General-Cum-Bulk Cargo Berth in the outer Harbour of VPT, Andhra Pradesh by M/S Visakhapatnam Post Trust.
3.	परियोजना प्राधिकरण का पता Address of project authorities	The Chairman, M/s Visakhapatnam Port Trust, Visakhapatnam, Andhra Pradesh.
4.	पर्यावरणीय स्वीकृति पत्र सं० एवं तिथि Env. Clearance Letter No. & Date	10-9/2009-IA.III dated 01.09.2009
5.	क्षेत्रीय कार्यालयपत्र सं० Regional Office File No.	IRO/VIJ/EPA/MISC/111-01/2021
6.	स्थल दौरातिथि Date of Site Visit	15.02.2022 & 16.02.2022
7.	परियोजना की स्थिति Status of Project	Operational

8. परियोजना की वर्तमान स्थिति / Present status of the Project:

The project was monitored by undersigned on 15.02.2022 & 16.02.2022. During monitoring, Shri P. M. Raju, Environmental Monitoring Officer and other Officials were present. As per the discussions held with Project Authorities (PAs), it has been observed that the project is Visakhapatnam Port which is one of India's Major Port. The port is located on the area of a creek through which the coastal river Meghaderi Gedda joins the sea. The port comprises of Inner harbour (a natural harbour within Meghadri Gedda River), Outer Harbour (an artificial harbour at the mouth of the Meghadri Gedda River) and Fishing Harbour (an artificial harbour catering exclusively to fishing vessels).

As per the records available, it has been observed that the Ministry has granted Twelve (1w) Environmental Clearances (ECs) to the project for

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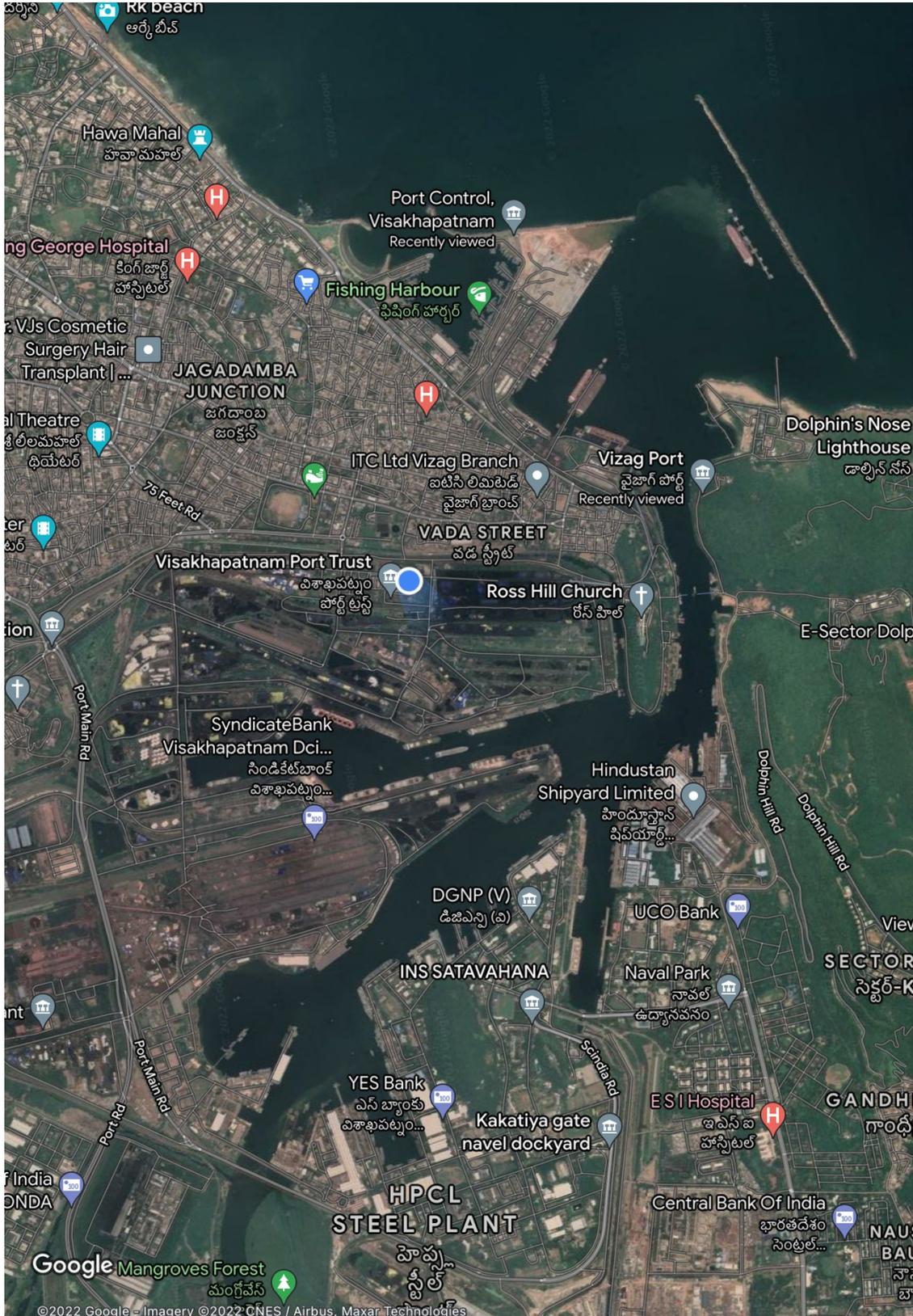
various activities. The details are as follows:

SN	PROJECT NAME	EC No and Date	Year
1	Conversion of existing old jetties Wj-2 and WJ-3 in the Inner Harbour into a regular berth at Visakhapatnam Port	J-16011/4/88-IA.III dated 12.07.1988	1988
2	Deepening of Visakhapatnam Outer Harbour-Augmentation of Iron-Ore Handling Facilities.	J-16011/18/88-IA dated 01.09.1989	1989
3	Construction of a Multipurpose berth in the Inner Harbour at Visakhapatnam Port	J-16011/11/91-IA.III dated 09.09.1991	1991
4	1. Construction of a LPG Handling Jetty in the Outer Harbour by Visakhapatnam Port Trust . 2. Construction of Multipurpose berth in the Outer Harbour by Visakhapatnam Port Trust	J-16011/15,16/92-IA.III dated 02.02.1993	1993
5	Construction of 4 Multipurpose Berths in Extended arm of Internal Harbour at Visakhapatnam Port	PD/26017/1/98 - CRZ dated 19.05.1998	1998
6	Upgradation of Iron Ore handling facilities at outer harbour of Visakhapatnam Port	10-11/2006-IA-III dated 29.11.2006	2006
7	Construction of 3 berths WQ6, WWQ8 and EQ10 in the northern arm of inner harbour of Visakhapatnam Port	11-7/2009-IA.III dated 31.08.2009	2009
8	CRZ and Environmental Clearance for installation of Merchandised Handling facilities at General-Cum-Bulk Cargo Berth in the outer Harbour of VPT, Andhra Pradesh by M/S Visakhapatnam Post Trust	10-9/2009-IA.III dated 01.09.2009	2009
9	Environmental and CRZ clearance for project (i) development of East quay – IA (EQ-1A) berth on south side of EQ-1 (ii) development of East quay -1, (EQ-1) by replacing the existing EQ-1 berth and Part of EQ -2 berth at Visakhapatnam Post by M/s Visakhapatnam Port Trust	11-33/2010-IA.III dated 06.06.2011	2011
10	Modernization of existing facility and addition of new facilities entailing Capacity at Vishakhapatnam Port by M/s Visakhapatnam Port Trust	10-93/2012-IA-III dated 25.05.2016	2016
11	Environmental and CRZ clearance for Construction of 3 Bearths WQ - 6, WQ-8 and WQ -10 in the Northern Arm of Inner Harbour of VPT, Andhra Pradesh by M/s Visakhapatnam Port Trust	11-7/2009-IA.III dated 31.08.2009	2009
12	Improving the Capacity utilization of OR -1 & OR -4 berths at VPT, Andhra Pradesh by M/S Visakhapatnam Post Trust	10-62/2016-IA-III dated 07.03.2019	2019

The present monitoring report is prepared for the project “CRZ and Environmental Clearance for installation of Merchandised Handling facilities at General-Cum-Bulk Cargo Berth in the outer Harbour of VPT, Andhra Pradesh by M/S Visakhapatnam Post Trust vide Environmental Clearance

No. 10-9/2009-IA.III dated 01.09.2009”

The satellite image of the Visakhapatnam port area is as follows:



A handwritten signature in blue ink, appearing to be "Suresh".

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The photographs of the project area during the day of monitoring are as follows:



It has been observed that the Project Authorities (PAs) have complied or are in process of complying the conditions stipulated in EC. The detailed observations are as follows:

9. Stipulated Conditions:**A: Specific Conditions:**

- i. No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.**

Status: Being complied

It has been observed that no construction work other than those permitted in Coastal Regulation Zone Notification is being carried out in Coastal Regulation Zone area.

- ii. Oil spills if any shall be properly collected and disposed as per the rules.**

Status: Being complied

As per the discussions held, it has been observed that there are no Oils spills occurred during the operations. It has been stated that the Oil spills if any will be collected properly and disposed to the APPCB authorized vendors as per the rules.

- iii. The approach channel shall be properly demarcated with lighted buoys for safe navigation and adequate traffic control guidelines shall be framed.**

Status: Being complied

It has been observed that the approach channel has been properly demarcated with lighted buoys for safe navigation and adequate traffic control guidelines have framed.

- iv. The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safe guards under the supervision of a Senior Executive.**

Status: Being complied

It has been observed that the have a separate environmental management cell for effective implementation of the stipulated environmental safe guards under the supervision of a Senior Executive.

- v. The project proponent shall take up mangrove plantation/green**

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belt development in the project area, wherever possible. Adequate budget shall be provided in the Environment Management Plan for such mangrove development.

Status: Being complied

It has been observed that the PAs have developed adequate green belt in and around the port area. As per the discussions held, it has been stated that the mangrove plantation at the site is not feasible. Instead, PAs have developed green belt with native species. As per the information developed around 5,32,500 saplings over an area of 69.22 acres till date. The plantation includes both inside and outside the port area. As per the information provided, the green belt details are as follows:

SN	Year	Plants Planted	
		Inside Port	Outside Port
1	2012-13	48750	Nil
2	2013-14	Nil	Nil
3	2014-15	5000	Nil
4	2015-16	41000	Nil
5	2016-17	45000	Nil
6	2017-18	20250	20000
7	2018-19	115500	115500
8	2019-20	188000	100000
9	2020-21	70000	-

- vi. The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purpose.**

Status: Being complied

As per the discussions held, it has been observed that the funds earmarked for environment management plan has been included in the budget and not be diverted for any other purpose. As per the information provide, the item wise expenditure details for last three years are as follows:

SN	Name of the scheme	Expenditure (Rs. in lakhs)		
		2018-19	2019-20	2020-21
1	Providing water sprinkling on roads with tankers and removal of floating material from major	280.38	280.38	280.38
2	Operation and maintenance of Truck tyre washing facility in Port area.	51.47	51.47	51.47



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3	Setting mechanism for removal of floating material.	17.3	17.3	17.3
4	Shelter belt plantation.	230.00	3.90	3.90
5	Harbour water quality monitoring at high & low tide for 3 years	3.90	17.80	17.80
6	Supplying installation, commissioning and Operation & Maintenance of continuous online Ambient air quality monitoring (CAAQM) stations at three identified areas of Port of Visakhapatnam for a period of 5 years.	17.80	3.12	3.12
7	Sampling & Analysis and testing of Raw Sewage/Treated water of 10MLD STP at VPT for a period of 3 years.	3.12	3.38	3.38
8	Supplying installation and testing & commissioning of FRP based packaged sewage treatment to handle Hospital Sewage of 25 MLD at GJH VPT including Operation & Maintenance for a period of 5 years.	3.38	0.46	0.46
9	Collection and Analysis of bed and Marine water samples at various zones of Harbour waters with respect to dredging at VPT area for a period of 3 years on half yearly basis.	0.46	373.00	400.00
10	Providing Mechanical dust suppression system in the backup area.	58.80	5.73	777.81
	Total	666.61	756.54	280.38

B. General Conditions:

- i. **Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment.**

Status: Complied

It has been observed that the project is under operational phase. As per the discussion held, it has been observed that the condition has



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complied with during construction of project.

- ii. Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.**

Status: Complied

It has been observed that the project is under operational phase. As per the discussion held, it has been observed that the condition has complied with during construction of project.

- iii. Borrow sites for each quarry sites for road construction material and dump sites must be identified keeping in view the following:**

(a) No excavation or dumping on private property is carried out without written consent of the owner.

(b) No excavation or dumping shall be allowed on wetlands, forest areas or other ecologically valuable or sensitive locations.

(c) Excavation work shall be done in close consultation with the Soil conservation and watershed Development Agencies working in the area, and

(d) construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they shall not leach into the ground water.

Status: Complied

It has been observed that the project is under operational phase. As per the discussion held, it has been observed that the condition has complied with during construction of project.

- iv. The construction material shall be obtained only from approved quarries. In case new quarries are to be opened, specific approvals from the competent authority shall be obtained in this regard.**

Status: Complied

It has been observed that the project is under operational phase. As per the discussion held, it has been observed that the condition has complied with during construction of project.

- v. Adequate precautions shall be taken during transportation of the construction material so that it does not affect the environment adversely.**



Status: Being complied

It has been observed that the PAs are in process of taking adequate precautions during transportation of the construction material so that it does not affect the environment adversely.

- vi. Full support shall be extended to the officers of this Ministry/Regional office at Bangalore by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.**

Status: Being complied

It has been observed that the condition is being complied with. PAs are extending full support to the officers of this Ministry/Regional office during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.

- vii. Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones, if necessary, in the interest of environment and the same shall be complied with.**

Status: Being complied

It has been observed that the condition is being complied with.

- viii. The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.**

Status: Being complied

It has been observed that the condition is being complied with.

- ix. In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests.**

Status: Being complied

The condition is being complied with. It has been assured that, in the event of a change in project profile or change in the implementation agency, a fresh reference will be made to the

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Ministry.

- x. **The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.**

Status: Partially complied

It has been stated that the information has provided to Regional Office. However, as per the records, it has been observed that the information is not available.

It is required to provide the details regarding the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.

- xi. **Andhra Pradesh Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industries Centre and Collector's Office/Tehsildar's office for 30 days.**

Status: Complied

It has been observed that the condition has complied with.

10. **These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 1994, including the amendments and rules made thereafter.**

Status: Being complied

It has been observed that the condition is being complied with.

11. **All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.**

Status: Being complied

It has been observed that the condition is being complied with.

12. **The project proponent shall advertise in at least two local**



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Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Andhra Pradesh State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Bangalore.

Status: Partially complied

It has been stated that the information has provided to Regional Office. However, as per the records, it has been observed that the information is not available.

It is required to submit the copies of newspaper advertisement published in newspaper to IRO, Vijayawada for records.

13. **Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of 2004 as may be applicable to this project.**

Status: Being complied

It has been observed that the condition is being complied with.

14. **Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.**

Status: Being complied

It has been observed that the condition is being complied with.

15. **A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.**

Status: Complied

It has been observed that the condition has complied with.



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16. **The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.**

Status: Partially complied

As per the records, it has been observed that the PAs are regularly submitting the six monthly compliance reports including all monitoring data to Ministry's Regional Office. PAs are displaying criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x or critical sectoral parameters, indicated for the project at a convenient location near the main gate of the company in the public domain. However, the same is not being displayed in the website of the company. It has been stated that the website is under maintenance/upgradation.

It is required to upload the copies of Environmental Clearance, six monthly compliance reports with all monitored data and Environmental Statement (Form-V) in website of the company for public domain.

17. **The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.**

Status: Being complied

As per the records, it has been observed that the PAs are regularly submitting six monthly compliance reports along with all monitoring data to Ministry's Regional Office. As per the monitoring reports submitted, all the parameters are within the prescribed limits.

18. **The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.**



Status: Partially complied

As per the records, it has been observed that the PAs are regularly submitting the Environmental Statement in Form-V to Ministry's Regional Office. However, the same is not being displayed in the website of the company. It has been stated that the website is under maintenance/upgradation.

It is required to upload the copies of Environmental Clearance, six monthly compliance reports with all monitored data and Environmental Statement (Form-V) in website of the company for public domain.

10. Observations:

The PAs have complied or are in process of complying the conditions stipulated by the Ministry. In this context, information/action plans have been sought on following points.

1. It is required to upload the copies of Environmental Clearance, six monthly compliance reports with all monitored data and Environmental Statement (Form-V) in website of the company for public domain.
2. It is required to submit the copies of newspaper advertisement published in newspaper to IRO, Vijayawada for records.
3. It is required to provide the details regarding the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.

11. Recommendations:

This project can be put up in the following tick-marked category of compliance status.

- Compliance status could not be judged as the project was shut down / not in operational during the site visit.
- No non-compliances detected. No any further action is required.
- ✓ **Minor non-compliances detected (not of immediate danger to health & safety of the people). Letter issued to project authorities for taking corrective measures.**
- Serious non-compliances detected. Recommended to issue a Show-Cause Notice to Project Authorities.



(डॉ। सुरेश बाबु पसुपुलेटी)



I/7759/2022

(Dr. Suresh Babu Pasupuleti)
संयुक्त निदेशक (एस) / Joint Director (S)

Copy to: Project File

Digitally Signed by Suresh
Babu Pasupuleti
Date: 16-03-2022 14:34:07
Reason: Approved





File No. IRO/VIJ/EPA/EC-A/101/10-111/2022
भारत सरकार / Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय

Ministry of Environment, Forest and Climate Change
एकीकृत क्षेत्रीय कार्यालय / Integrated Regional Office
ग्रीन हाउस, गोपालारेड्डी रोड, विजयवाड़ा, आंध्र प्रदेश - 520010
Green House, Gopalareddy Road,
Vijayawada, Andhra Pradesh-520010.



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अनुश्रवण आख्या / Monitoring Report

SN	Item	Details
1.	परियोजना का प्रकार Type of Project	INFRA-1 (Ports)
2.	परियोजना का नाम Name of Project	Modernization of existing facility and addition of new facilities entailing capacity at Vishakhapatnam Port by M/s Vishakhapatnam Port Trust - Environmental and CRZ Clearance reg.
3.	परियोजना प्राधिकरण का पता Address of project authorities	The Chairman, M/s Visakhapatnam Port Trust, Visakhapatnam, Andhra Pradesh.
4.	पर्यावरणीय स्वीकृति पत्र सं० एवं तिथि Env. Clearance Letter No. & Date	11-93/2012-IA III dated 25.05.2016
5.	क्षेत्रीय कार्यालयपत्र सं० Regional Office File No.	IRO/VIJ/EPA/EC-A/101/10-111/2022
6.	स्थल दौरा तिथि Date of Site Visit	15.02.2022 & 16.02.2022
7.	परियोजना की स्थिति Status of Project	Operational

8. परियोजना की वर्तमान स्थिति / Present status of the Project:

The project was monitored by undersigned on 15.02.2022 & 16.02.2022. During monitoring, Shri P. M. Raju, Environmental Monitoring Officer and other Officials were present. As per the discussions held with Project Authorities (PAs), it has been observed that the project is Visakhapatnam Port which is one of India's Major Port. The port is located on the area of a creek through which the coastal river Meghaderi Gedda joins the sea. The port comprises of Inner harbour (a natural harbour within Meghadri Gedda River), Outer Harbour (an artificial harbour at the mouth of the Meghadri Gedda River) and Fishing Harbour (an artificial harbour catering exclusively to fishing vessels).

As per the records available, it has been observed that the Ministry

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has granted Twelve (1w) Environmental Clearances (ECs) to the project for various activities. The details are as follows:

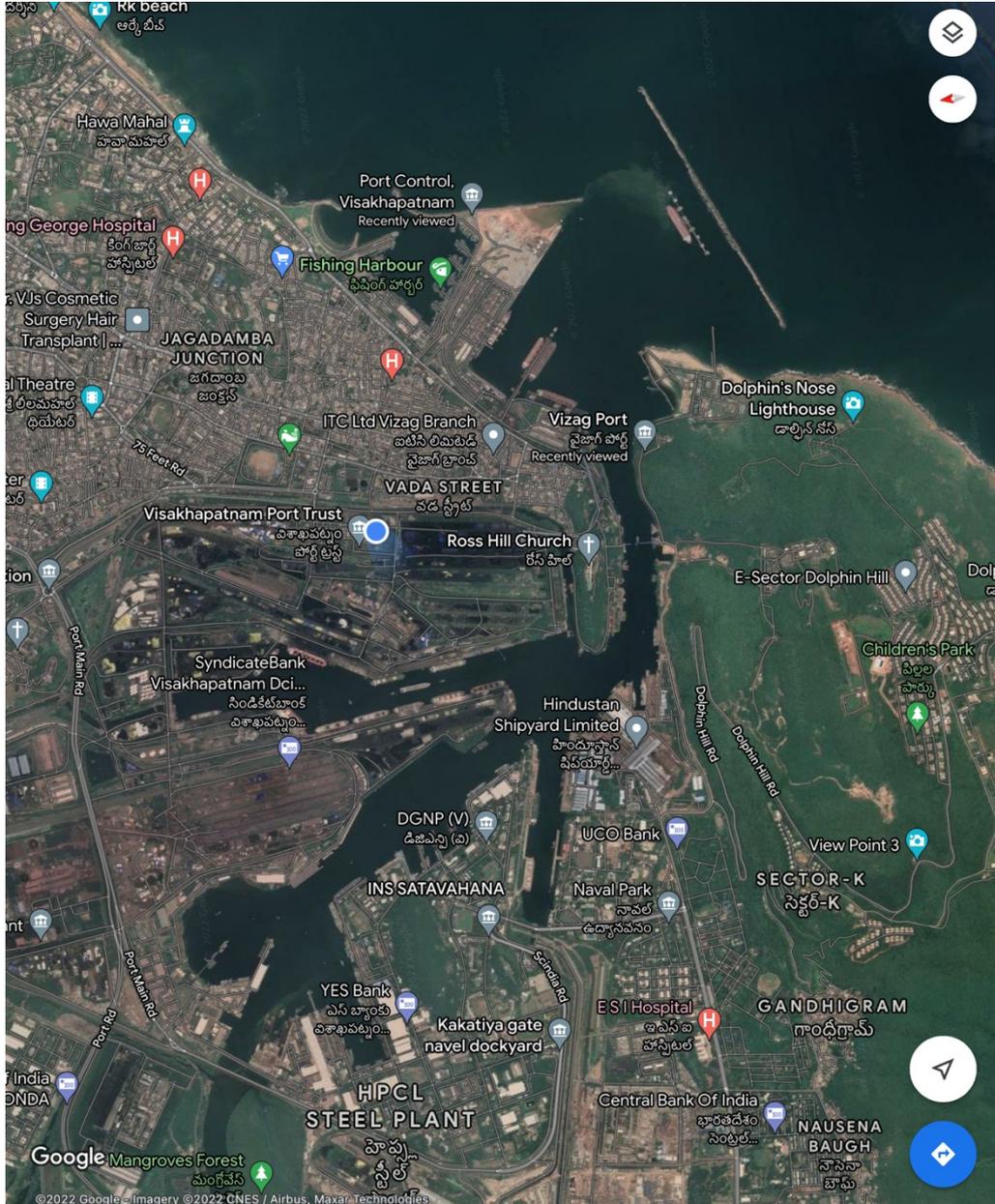
SN	Project Name	EC No and Date	Year
1	Conversion of existing old jetties Wj-2 and WJ-3 in the Inner Harbour into a regular berth at Visakhapatnam Port	J-16011/4/88-IA.III dated 12.07.1988	1988
2	Deepening of Visakhapatnam Outer Harbour-Augmentation of Iron-Ore Handling Facilities.	J-16011/18/88-IA dated 01.09.1989	1989
3	Construction of a Multipurpose berth in the Inner Harbour at Visakhapatnam Port	J-16011/11/91-IA.III dated 09.09.1991	1991
4	1. Construction of a LPG Handling Jetty in the Outer Harbour by Visakhapatnam Port Trust . 2. Construction of Multipurpose berth in the Outer Harbour by Visakhapatnam Port Trust	J-16011/15,16/92-IA.III dated 02.02.1993	1993
5	Construction of 4 Multipurpose Berths in Extended arm of Internal Harbour at Visakhapatnam Port	PD/26017/1/98 - CRZ dated 19.05.1998	1998
6	Upgradation of Iron Ore handling facilities at outer harbour of Visakhapatnam Port	10-11/2006-IA-III dated 29.11.2006	2006
7	Construction of 3 berths WQ6, WWQ8 and EQ10 in the northern arm of inner harbour of Visakhapatnam Port	11-7/2009-IA.III dated 31.08.2009	2009
8	CRZ and Environmental Clearance for installation of Merchandised Handling facilities at General-Cum-Bulk Cargo Berth in the outer Harbour of VPT, Andhra Pradesh by M/S Visakhapatnam Post Trust	10-9/2009-IA.III dated 01.09.2009	2009
9	Environmental and CRZ clearance for project (i) development of East quay – IA (EQ-1A) berth on south side of EQ-1 (ii) development of East quay -1, (EQ-1) by replacing the existing EQ-1 berth and Part of EQ -2 berth at Visakhapatnam Post by M/s Visakhapatnam Port Trust	11-33/2010-IA.III dated 06.06.2011	2011
10	Modernization of existing facility and addition of new facilities entailing Capacity at Vishakhapatnam Port by M/s Visakhapatnam Port Trust	11-93/2012-IA-III dated 25.05.2016	2016
11	Environmental and CRZ clearance for Construction of 3 Bearths WQ - 6, WQ-8 and WQ -10 in the Northern Arm of Inner Harbour of VPT, Andhra Pradesh by M/s Visakhapatnam Port Trust	11-7/2009-IA.III dated 31.08.2009	2009
12	Improving the Capacity utilization of OR -1 & OR -4 berths at VPT, Andhra Pradesh by M/S Visakhapatnam Post Trust	10-62/2016-IA-III dated 07.03.2019	2019

The present monitoring report is prepared for the project “Modernization of existing facility and addition of new facilities entailing

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Capacity at Vishakhapatnam Port by M/s Visakhapatnam Port Trust vide Environmental Clearance No. 11-93/2012-IA-III dated 25.05.2016”

The satellite image of the Visakhapatnam port area is as follows:



As per the discussions held, it has been observed that the PAs have obtained Environmental Clearance from Ministry vide letter no. 11-93/2012-IA III dated 25.05.2016 and Consent for Establishment (CFE) from Andhra Pradesh Pollution

Control Board (APPCB) vide letter no. 45/APPCB/CFE/RO-VSP/HO/2006 dated 18.12.2017 for handling of additional cargo of 6.39 MMTPA by Developing West Quay North (WQ-7 & WQ-8) berth with mechanized facilities for handling bulk cargoes on DBFOT basis such as Gypsum,

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Bauxite, other dry bulk (excluding all types of coal, coke and finished fertilizers), ores (Other than iron ore), etc.

Subsequently, PAs have obtained amendment of EC from Ministry vide letter dated 17.05.2017 for:

“Development of West Quay North (WQ-7 & WQ-8) berth with mechanized handling facilities for handling dry bulk cargoes with a project cost of Rs. 221.14 crores”

PAs have also obtained amendment of EC from Ministry vide letter dated 16.11.2018 for:

“Development of WQ7 & WQ8 berth through internal resources and operate the berth for handling B.F slag, Gypsum, Bauxite, Lime stone, Ilmenite sand, coking coal and ores other than Iron ore through semi mechanized mode (using harbor mobile cranes) for a period of three years i.e till 16.11.2021”.

The photographs of the project area during the day of monitoring are as follows:



It has been observed that the Project Authorities (PAs) have complied or are in process of complying the conditions stipulated in EC. The detailed observations are as follows:

9. Stipulated Conditions:

A: Specific Conditions:

- i. The environmental clearance is subject to obtaining prior clearance from Wildlife angle including clearance from the Standing Committee of the National Board for Wildlife as applicable.**

Status: Partially complied

As per the discussions held, it has been stated that the NBWL Clearance has obtained from competent authority. However, the same has not submitted.

It is required to provide the copy of NBWL Clearance from competent authority for records.

- ii. Construction activity shall be carried out strictly according to the provisions of CRZ Notification, 2011. No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.**

Status: Being complied

It has been observed that the project is under operational phase. It has been informed that construction activity has carried out strictly according to the provisions of CRZ Notification, 2011. No construction work other than those permitted in Coastal Regulation Zone Notification has carried out in Coastal Regulation Zone area.

- iii. The Project proponent shall ensure that there shall be no damage to the existing mangroves patches near site and also ensure the free flow of water to avoid damage to the mangroves.**

Status: Being complied

As per the discussions held, it has been observed that the PAs assured that there will be no damage to the existing mangroves patches near site and also ensured the free flow of water to avoid damage to the mangroves. It has been stated that the mangrove patches are at considerable distance away from the project site.

- iv. The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site.**

Status: Assured to comply

As per the discussions held, PAs have ensured that no creeks or rivers are blocked due to any activities at the project site.

- v. Shoreline should not be disturbed due to dumping. Periodical study on shore line changes shall be conducted and mitigation carried out, if necessary. The details shall be submitted along with the six monthly monitoring report.**

Status: Partially complied

As per the discussions held, it has been stated that there is no scope for shoreline damage as the activities are limited to the existing

channel.

It is required to conduct periodical study on shore line changes and report in this regard to be submitted along with six monthly compliance report on regular basis.

- vi. The commitments made during the Public Hearing and recorded in the Minutes shall be complied with letter and spirit. A hard copy of the action taken shall be submitted to the Ministry.**

Status: Partially complied

As per the discussions held, it has been observed that the PAs are in process of complying the commitments made during the Public Hearing.

It is required to provide detailed compliance status of commitments made during the Public Hearing and recorded in the Minutes.

- vii. All the conditions stipulated in the earlier Clearance including the recommendations of Environment Management Plan, Disaster Management Plan shall be strictly complied with.**

Status: Being complied

It has been observed that the PAs are in process of complying all the conditions stipulated in the earlier Clearance including the recommendations of Environment Management Plan, Disaster Management Plan.

- viii. Cargo shall be unloaded directly into hopper from the ship and transported to the stack yards through closed conveyor system only. In built dust suppression systems shall be provided at hoppers and all the transfer points / storage yards. Cargo shall not be unloaded directly onto the berth. Water meters shall be provided at different locations to record the consumption of water used for dust suppression and daily log shall be maintained.**

Status: Partially complied

As per the discussions held, it has been observed that the PAs have obtained Environmental Clearance from Ministry vide letter no. 11-93/2012-IA III dated 25.05.2016 and Consent for Establishment (CFE) from Andhra Pradesh Pollution Control Board (APPCB) vide letter no. 45/APPCB/CFE/RO-VSP/HO/2006 dated 18.12.2017 for handling of additional cargo of 6.39 MMTPA by Developing West Quay North (WQ-7 & WQ-8) berth with mechanized facilities for

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handling bulk cargoes on DBFOT basis such as Gypsum, Bauxite, other dry bulk (excluding all types of coal, coke and finished fertilizers), ores (Other than iron ore), etc.

Subsequently, PAs have obtained amendment of EC from Ministry vide letter dated 17.05.2017 for:

“Development of West Quay North (WQ-7 & WQ-8) berth with mechanized handling facilities for handling dry bulk cargoes with a project cost of Rs. 221.14 crores”

PAs have also obtained amendment of EC from Ministry vide letter dated 16.11.2018 for:

“Development of WQ7 & WQ8 berth through internal resources and operate the berth for handling B.F slag, Gypsum, Bauxite, Lime stone, Ilmenite sand, coking coal and ores other than Iron ore through semi mechanized mode (using harbor mobile cranes) for a period of three years i.e till 16.11.2021”.

Photographs of West Quay North (WQ-7 & WQ-8) are follows:



It is required to unload the cargo directly into hopper from the ship and transported to the stack yards through closed conveyor system only. In built dust suppression systems should be provided at hoppers and all the transfer points / storage yards. Cargo shall not be unloaded directly onto the berth. Water meters should be provided at different locations to record the consumption of water used for dust suppression and daily log should be maintained.

- ix. Disposal sites for excavated material should be so designed that the revised land use after dumping and changes in the land use pattern do not interfere with the natural drainage.**

Status: Complied

It has been observed that the project is under operational phase. As per the discussions held, the excavated material has disposed in the site earmarked for the purpose in the western sector of VPT for filling the low-lying areas far away from the natural drainage.

- x. There shall be no ground water drawal in no development zone of CRZ area.**

Status: Being complied

It has been observed that the PAs are not drawing ground water in no development zone of CRZ area.

- xi. Necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that they conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986.**

Status: Being complied

It has been observed that the domestic wastewater generated from the port area is being treated in 10 MLD capacity of STP and the treated water is being reusing for green belt development and water sprinkling. The photographs of the STP are as follows:





As per the discussions held, it has been observed that the solid waste generated is being collected and disposed.

- xii. All the operational areas will be connected with the network of liquid waste collection corridor comprising of storm water, oily waste and sewage collection pipelines.**

Status: Being complied

As per the discussions held, it has been observed that, all the operational areas are connected with the network of liquid waste collection corridor comprising of storm water, oily waste and sewage collection pipelines.

- xiii. Marine ecology shall be monitored regularly also in terms of sea weeds, sea grasses, mudflats, sand dunes, fisheries, echinoderms, shrimps, turtles, corals, coastal vegetation, mangroves and other marine biodiversity components as part of the management plan.**

Status: Partially complied

As per the records, it has been observed that the report regarding the marine ecology has not submitted.

It is required to monitor the marine ecology regularly in terms of sea weeds, sea grasses, mudflats, sand dunes, fisheries, echinoderms, shrimps, turtles, corals, coastal vegetation, mangroves and other marine biodiversity components as part of the management plan. The reports should be submitted to Ministry's Integrated Regional Office, Vijayawada on regular basis.

- xiv. The marine ecology management plan being drawn up with regards to the environmental impacts of natural disasters, oil spills and other**

wastes, dredging and dumping on marine ecology (all micro, macro and mega biotic components) shall be scrupulously implemented. It shall be ensured that the marine ecology in the area of influence is not adversely affected.

Status: Partially complied

It has been observed that the PAs are in process of implementing the marine ecology management plan with regards to the environmental impacts of natural disasters, oil spills and other wastes, dredging and dumping on marine ecology (all micro, macro and mega biotic components). However, as per the records, the marine ecology management plan is not submitted.

It is required to submit the marine ecology management plan with regards to the environmental impacts of natural disasters, oil spills and other wastes, dredging and dumping on marine ecology (all micro, macro and mega biotic components) shall be scrupulously implemented.

- xv. Marine ecology shall be monitored regularly also in terms of all micro, macro and mega floral and faunal components of marine biodiversity.**

Status: Partially complied

As per the discussions held, it has been stated that the marine ecology is being monitored as and when EIA studies w.r.t. various development projects which are being taken up. However, as per records, no information is available.

It is required to monitor the marine ecology in terms of all micro, macro and mega floral and faunal components of marine biodiversity on regular basis and the reports to be submitted along with six monthly compliance reports.

- xvi. Measures should be taken to contain, control and recover the accidental spills of fuel and cargo handle.**

Status: Being complied

As per the discussions held, it has been observed that the PAs have a oil spill contingency plan to contain, control and recover the accidental spills of fuel and cargo handle. Save wall nets are being provided to control the cargo spills while handling.

- xvii. All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to the RO MoEF&CC along**

with half yearly compliance report.

Status: Partially complied

As per the discussions held, it has been observed that the PAs are in process of implementing all the mitigation measures submitted in the EIA report.

It is required to submit all the mitigation measures in the EIA report in a matrix format and the compliance for each mitigation plan should be submitted to the Ministry's Integrated Regional Office (IRO), Vijayawada along with half yearly compliance report on regular basis.

- xviii. Ships/barges/vessels calling at the jetty shall not be allowed to release any oily bilge waste or ballast water/ dump wastes during the berthing period in the sea. Any effluents from the Jetty which have leachable characteristics shall be segregated and recycled/disposed as per SPCB guidelines.**

Status: Being complied

As per the discussions held, it has been observed that the bilge/ballast water is being collected and disposed through authorised agencies. It has been stated that the Ships/barges/vessels calling at the jetty are not be allowed to release any oily bilge waste or ballast water/ dump wastes during the berthing period in the sea.

- xix. Location of DG sets and other emission generating equipment shall be decided keeping in view the predominant wind direction so that emissions do not effect nearby residential areas. Installation and operation of DG sets shall comply with the guidelines of CPCB.**

Status: Being complied

It has been observed that the condition is being complied with.

- xx. All the mechanized handling systems and other associated equipment's such as hoppers, belt conveyors, stacker cum reclaimers shall have integrated dust suppression systems. Dust suppression systems shall be provided at all transfer point.**

Status: Partially complied

It has been observed that the PAs are in process of integrating dust suppression systems to all mechanized handling systems and other associated equipment's such as hoppers, belt conveyors, stacker

cum reclaimers and at all transfer point.

It is required to provide dust suppression systems to all mechanized systems and other associated equipment's such as hoppers, belt conveyors, stacker cum reclaimers and at all transfer point.

- xxi. No product other than permitted under the CRZ Notification, 2011 shall be stored in the CRZ area.**

Status: Being complied

It has been observed that, no product other than permitted under CRZ Notification, 2011 is being stored in the CRZ area.

- xxii. The quality of treated effluents, solid wastes, emissions and noise levels and the like, from the project area must conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986.**

Status: Being complied

It has been observed that the PAs are in process of controlling the quality of treated effluents, solid wastes, emissions and noise levels and the like, from the project area with in the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986.

- xxiii. All the mitigation measures suggested in the EIA report and the marine environment study of CWPRS, Pune shall be implemented. The compliance for each of these measures shall be submitted to concerned SPCB and R.O. of this Ministry along with six monthly compliance reports.**

Status: Partially complied

It has been observed that the PAs are in process of implementing all the mitigation measures suggested in the EIA report and the marine environment study of CWPRS, Pune. However, the compliance of the same is not being submitted.

It is required to submit the compliance status of all the mitigation measures suggested in the EIA report and the marine environment study of CWPRS, Pune along with six monthly compliance report on regular basis.

- xxiv. Periodical study on shore line changes shall be conducted and mitigation carried out, if necessary. The details shall be**

submitted along with the six monthly monitoring report.

Status: Partially complied

As per the discussions held, it has been informed that the shoreline changes are being monitored while EIA studies are taken up w.r.t. various developmental projects.

It is required to conduct periodical study on shore line changes the detailed report in this regard should be submitted along with the six monthly monitoring report.

- xxv. It shall be ensured by the Project Proponent that the activities does not cause disturbance to the fishing activity, movements of fishing boats and destruction to mangroves during the construction and operation phase.**

Status: Being complied

As per the discussions held, it has been ensured by the PAs that the activities does not cause disturbance to the fishing activity, movements of fishing boats and destruction to mangroves during the construction and operation phase.

- xxvi. The Project Proponent shall take up and earmark adequate fund for socioeconomic development and welfare measures as proposed under the CSR Programme. This shall be taken up on priority.**

Status: Partially complied

As per the discussions held, it has been observed that the PAs have earmarked adequate fund for socioeconomic development and welfare measures as proposed under CSR programme. However, details in this regard is not being submitted to Ministry's IRO, Vijayawada.

It is required to submit the detailed report regarding the item wise expenditure incurred under CSR activities along with six monthly compliance reports to Ministry's IRO, Vijayawada on regular basis.

- xxvii. The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safe guards under the supervision of a Senior Executive.**

Status: Being complied

It has been observed that the PAs have a separate environmental

management cell for effective implementation of the stipulated environmental safe guards under the supervision of a Senior Executive.

- xxviii. The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purpose.**

Status: Being complied

As per the discussions held, it has been observed that the funds earmarked for environment management plan has been included in the budget and not be diverted for any other purpose. As per the information provide, the item wise expenditure details for last three years are as follows:

SN	Name of the scheme	Expenditure (Rs. in lakhs)		
		2018-19	2019-20	2020-21
1	Providing water sprinkling on roads with tankers and removal of floating material from major	280.38	280.38	280.38
2	Operation and maintenance of Truck tyre washing facility in Port area.	51.47	51.47	51.47
3	Setting mechanism for removal of floating material.	17.3	17.3	17.3
4	Shelter belt plantation.	230.00	3.90	3.90
5	Harbour water quality monitoring at high & low tide for 3 years	3.90	17.80	17.80
6	Supplying installation, commissioning and Operation & Maintenance of continuous online Ambient air quality monitoring (CAAQM) stations at three identified areas of Port of Visakhapatnam for a period of 5 years.	17.80	3.12	3.12
7	Sampling & Analysis and testing of Raw Sewage/Treated water of 10MLD STP at VPT for a period of 3 years.	3.12	3.38	3.38
8	Supplying installation and testing & commissioning of FRP based packaged sewage treatment to handle Hospital Sewage of 25 MLD at GJH VPT	3.38	0.46	0.46

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	including Operation & Maintenance for a period of 5 years.			
9	Collection and Analysis of bed and Marine water samples at various zones of Harbour waters with respect to dredging at VPT area for a period of 3 years on half yearly basis.	0.46	373.00	400.00
10	Providing Mechanical dust suppression system in the backup area.	58.80	5.73	777.81
	Total	666.61	756.54	280.38

xxix. The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report so also during their presentation to the EAC.

Status: Being complied

It has been observed that the PAs are in process of complying all the commitments and recommendations made in the EIA/EMP report so also during their presentation to the EAC.

xxx. 10 m thick greenbelt shall be developed on the periphery of the area proposed to be developed for WQ- North (WQ-7 & WQ-8) berth in the inner Harbour of Visakhapatnam Port.

Status: Partially complied

It has been observed that the PAs have developed adequate green belt in and around the port area. As per the discussions held, it has been stated that the mangrove plantation at the site is not feasible. Instead, PAs have developed green belt with native species. As per the information developed around 5,32,500 saplings over an area of 69.22 acres till date. The plantation includes both inside and outside the port area. As per the information provided, the green belt details are as follows:

SN	Year	Plants Planted	
		Inside Port	Outside Port
1	2012-13	48750	Nil
2	2013-14	Nil	Nil
3	2014-15	5000	Nil
4	2015-16	41000	Nil
5	2016-17	45000	Nil
6	2017-18	20250	20000

7	2018-19	115500	115500
8	2019-20	188000	100000
9	2020-21	70000	-

It is required to develop 10 m thick greenbelt on the periphery of the area proposed to be developed for WQ- North (WQ-7 & WQ-8) berth in the inner Harbour of Visakhapatnam Port.

- xxxii. Company shall have own Environmental Management Cell having qualified persons with proper background.**

Status: Being complied

It has been observed that the PAs have a separate environmental management cell for effective implementation of the stipulated environmental safe guards under the supervision of a Senior Executive.

- xxxiii. Company shall prepare operating manual in respect of all activities. It shall cover all safety & environment related issues and system. Measures to be taken for protection. One set of environmental manual shall be made available at the project site. Awareness shall be created at each level of the management. All the schedules and results of environmental monitoring s be available at the project site office.**

Status: Being complied

As per the discussions held, it has been observed that an operational manual with well structured EMPS and SOPS prepared by ASCI, Hyderabad and is available with port for entire operations including existing and proposed projects.

- xxxiiii. Corporate Social Responsibility:**
- a. The Company shall have a well laid down Environment Policy approved by the Board of Directors.**
 - b. The Environment Policy shall prescribe for standard operating process/procedures to bring into focus any infringements/ deviation/violation of the environmental or forest norms/ conditions.**
 - c. The hierarchical system or Administrative Order of the company to deal with environmental issues and for ensuring compliance with the environmental clearance conditions shall be furnished.**
 - d. To have proper checks and balances, the company shall have a well laid down system oi reporting of non-compliances/ violations of environmental norms to the Board of Directors of the company and/or shareholders or stakeholders at large.**

Status: Being complied

It has been observed that the PAs have a well laid down Environment Policy approved by the Board of Directors. The Environment Policy is prescribed for standard operating process/procedures to bring into focus any infringements/ deviation/violation of the environmental or forest norms/ conditions. The hierarchical system or Administrative Order of the company to deal with environmental issues and for ensuring compliance with the environmental clearance conditions is being furnished. PAs have a well laid down system of reporting of non-compliances/ violations of environmental norms to the Board of Directors of the company and/or shareholders or stakeholders at large.

B. General Conditions:

- i. 'Consent for Establish' shall be obtained from State Pollution Control Board under the Air (prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.**

Status: Complied

It has been observed that the PAs have obtained Consent for Establishment (CFE) from Andhra Pradesh Pollution Control Board (APPCB) vide letter no. 45/APPCB/CFE/RO-VSP/HO/2006 dated 18.12.2017 for handling of additional cargo of 6.39 MMTPA by Developing West Quay North (WQ-7 & WQ-8) berth with mechanized facilities for handling bulk cargoes on DBFOT basis such as Gypsum, Bauxite, other dry bulk (excluding all types of coal, coke and finished fertilizers), ores (Other than iron ore), etc.

- ii. Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.**

Status: Complied

It has been observed that the project is under operational phase. As per the discussion held, it has been observed that the condition has complied with during construction of project.

- iii. Full support shall be extended to the officers of this Ministry/Regional office at Bangalore by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.**

Status: Being complied

It has been observed that the condition is being complied with. PAs are extending full support to the officers of this Ministry/Regional office during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.

- iv. A six-monthly monitoring report shall need to be submitted by the project proponents to the Regional Office of this Ministry at Bangalore regarding the implementation of the stipulated conditions.**

Status: Partially complied

As per the records, it has been observed that the PAs are irregular in submission of six monthly compliance reports including all monitoring data to Ministry's Regional Office. The same is not being displayed in the website of the company.

It is required to submit the six monthly compliance reports along with all monitored data to Ministry's Integrated Regional Office (IRO), Vijayawada by email (ecompliance-ap@gov.in) on regular basis. It is also required to upload the copies of Environmental Clearance, six monthly compliance reports with all monitored data and Environmental Statement (Form-V) of each EC granted to M/s Visakhapatnam Port Trust in the website of the company for public domain.

- v. Ministry of Environment, Forest and Climate Change or any other competent authority may stipulate any additional conditions or modify the existing ones, if necessary, in the interest of environment and the same shall be complied with.**

Status: Being complied

It has been observed that the condition is being complied with.

- vi. The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.**

Status: Being complied

It has been observed that the condition is being complied with.

- vii. In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment, Forest and Climate Change.**

Status: Being complied

It has been observed that the condition is being complied with. PAs are in process of approaching Ministry for change in project profile.

- viii. The project proponents shall inform the Regional office as well as the Ministry' the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.**

Status: Partially complied

As per records, it has been observed that the information regarding the the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work is not available.

It is required to submit the details regarding the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work for records.

- ix. A copy of the clearance letter shall be marked to concerned Panchayat/local NGO, if any, from whom any suggestion/representation has been made received while processing the proposal.**

Status: Complied

It has been observed that the condition has complied with.

- x. A copy of the environmental clearance letter shall also be displayed on the website of the concerned State pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office / Tehsildar's office for 30 days.**

Status: Complied

It has been observed that the condition has complied with.

- 11. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 1994, including the amendments and rules made thereafter.**

Status: Being complied

It has been observed that the condition is being complied with.

12. **All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.**

Status: Being complied

As per the discussions held, it has been observed that the condition is being complied with.

13. **The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Andhra Pradesh State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Bangalore.**

Status: Partially complied

It has been stated that the information has provided to Regional Office. However, as per the records, it has been observed that the information is not available.

It is required to submit the copies of newspaper advertisement published in newspaper to IRO, Vijayawada for records.

14. **This Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.**

Status: Being complied

It has been observed that the condition is being complied with.

15. **Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.**

Status: Partially complied

As per the records, it has been observed that the PAs are irregular in submission of six monthly compliance reports including all monitoring data to Ministry's Regional Office. The same is not being displayed in the website of the company.

It is required to submit the six monthly compliance reports along with all monitored data to Ministry's Integrated Regional Office (IRO), Vijayawada by email (ecompliance-ap@gov.in) on regular basis. It is also required to upload the copies of Environmental Clearance, six monthly compliance reports with all monitored data and Environmental Statement (Form-V) of each EC granted to M/s Visakhapatnam Port Trust in the website of the company for public domain.

16. **Any appeal against this Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.**

Status: Being complied

It has been observed that the condition is being complied with.

17. **A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.**

Status: Partially complied

As per the discussions held, it has stated that the copy of the clearance letter has sent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. However, the copy of EC has not uploaded in the website of the company.

It is also required to upload the copies of Environmental Clearance, six monthly compliance reports with all monitored data and Environmental Statement (Form-V) of each EC granted to M/s Visakhapatnam Port Trust in the website of the company for public domain.

18. **The proponent shall upload the status of compliance of the**

stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.

Status: Partially complied

As per the records, it has been observed that the PAs are irregular in submission of six monthly compliance reports including all monitoring data to Ministry's Regional Office. The same is not being displayed in the website of the company.

It is required to submit the six monthly compliance reports along with all monitored data to Ministry's Integrated Regional Office (IRO), Vijayawada by email (ecompliance-ap@gov.in) on regular basis. It is also required to upload the copies of Environmental Clearance, six monthly compliance reports with all monitored data and Environmental Statement (Form-V) of each EC granted to M/s Visakhapatnam Port Trust in the website of the company for public domain.

19. **The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.**

Status: Partially complied

As per the records, it has been observed that the PAs are irregularly in submission of Environmental Statement in Form-V to Ministry's Regional Office. The same is also not being displayed in the website of the company.

It is required to submit the Environmental Statement in Form-V to Ministry's Integrated Regional Office (IRO), Vijayawada for each financial year ending 31st March by email (ecompliance-ap@gov.in) on regular basis. It is also required to upload the copies of Environmental Clearance, six monthly compliance reports with all monitored data and Environmental Statement (Form-V) of each EC granted to M/s Visakhapatnam Port Trust in the website of the company for public domain.

20. Observations:

The PAs have complied or are in process of complying the conditions stipulated by the Ministry. In this context, information/action plans have

been sought on following points.

1. It is required to provide the copy of NBWL Clearance from competent authority for records.
2. It is required to conduct periodical study on shore line changes and report in this regard to be submitted along with six monthly compliance report on regular basis.
3. It is required to provide detailed compliance status of commitments made during the Public Hearing and recorded in the Minutes.
4. It is required to unload the cargo directly into hopper from the ship and transported to the stack yards through closed conveyor system only. In built dust suppression systems should be provided at hoppers and all the transfer points / storage yards. Cargo shall not be unloaded directly onto the berth. Water meters should be provided at different locations to record the consumption of water used for dust suppression and daily log should be maintained.
5. It is required to monitor the marine ecology regularly in terms of sea weeds, sea grasses, mudflats, sand dunes, fisheries, echinoderms, shrimps, turtles, corals, coastal vegetation, mangroves and other marine biodiversity components as part of the management plan. The reports should be submitted to Ministry's Integrated Regional Office, Vijayawada on regular basis.
6. It is required to submit the marine ecology management plan with regards to the environmental impacts of natural disasters, oil spills and other wastes, dredging and dumping on marine ecology (all micro, macro and mega biotic components) shall be scrupulously implemented.
7. It is required to monitor the marine ecology in terms of all micro, macro and mega floral and faunal components of marine biodiversity on regular basis and the reports to be submitted along with six monthly compliance reports.
8. It is required to submit all the mitigation measures in the EIA report in a matrix format and the compliance for each mitigation plan should be submitted to the Ministry's Integrated Regional Office (IRO), Vijayawada along with half yearly compliance report on regular basis.
9. It is required to provide dust suppression systems to all mechanized systems and other associated equipment's such as hoppers, belt conveyors, stacker cum reclaimers and at all transfer point.
10. It is required to submit the compliance status of all the mitigation measures suggested in the EIA report and the marine environment study of CWPRS, Pune along with six monthly compliance report on regular basis.
11. It is required to submit the detailed report regarding the item wise expenditure incurred under CSR activities along with six monthly

compliance reports to Ministry's IRO, Vijayawada on regular basis.

12. It is required to develop 10 m thick greenbelt on the periphery of the area proposed to be developed for WQ- North (WQ-7 & WQ-8) berth in the inner Harbour of Visakhapatnam Port.
13. It is required to submit the six monthly compliance reports along with all monitored data to Ministry's Integrated Regional Office (IRO), Vijayawada by email (ecompliance-ap@gov.in) on regular basis. It is also required to upload the copies of Environmental Clearance, six monthly compliance reports with all monitored data and Environmental Statement (Form-V) of each EC granted to M/s Visakhapatnam Port Trust in the website of the company for public domain.
14. It is required to submit the details regarding the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work for records.
15. It is required to submit the copies of newspaper advertisement published in newspaper to IRO, Vijayawada for records.

21. Recommendations:

This project can be put up in the following tick-marked category of compliance status.

- Compliance status could not be judged as the project was shut down / not in operational during the site visit.
- No non-compliances detected. No any further action is required.
- ✓ **Minor non-compliances detected (not of immediate danger to health & safety of the people). Letter issued to project authorities for taking corrective measures.**
- Serious non-compliances detected. Recommended to issue a Show-Cause Notice to Project Authorities.

Sd/-

(डॉ। सुरेश बाबु पसुपुलेटी)

(Dr. Suresh Babu Pasupuleti)

संयुक्त निदेशक (एस) / Joint Director (S)

Digitally Signed by Suresh

Babu Pasupuleti

Date: 14-06-2022 15:18:09

Reason: Approved



ANDHRA PRADESH POLLUTION CONTROL BOARD

REGIONAL OFFICE, VISAKHAPATNAM

D.No. 39-33-20/4/1, Madhavadhara Vuda Colony,
Visakhapatnam - 530018, Phone: 0891 -2755356

Annexure-VIII

Lr No. 1011/PCB/RO-VSP/ 2022 - 922

Date: 05/12/2022

NOTICE

Sub: APPCB - RO, Visakhapatnam - M/s. Visakhapatnam Port Trust, Port Area, Visakhapatnam - Non-Compliance of the directions issued by the Board and not complying with the Board's stipulated standards - Notice Issued - Reg.

Ref: CFO& HWA order No. APPCB/VSP/VSP/45/CFO/HO/1933 Dt. 13.04.2022 valid up to 31.12.2026.

Whereas you are operating Port facility in the name of M/s. Visakhapatnam Port Trust, Port Area, Visakhapatnam and involved in handling dusty cargos like Coal, Iron Ore, Fertilizers, Fertilizer raw materials, Manganese ore etc

Whereas vide references cited, the Board has issued Consent for Operation and Hazardous Waste Authorization to the facility on 13.04.2022 for Handling cargo of 46.55 Million MT/ Annum including 1,00,000 TEU of containers, in inner harbour (EQ 1 to EQ 7 berths, WQ 1 to WQ 8 berths, OR 1 & OR 2 berths and fertilizer berth) and outer harbour (OSTT, NOM, LPG Berth and MPB) which is valid up to 31.08.2027 duly stipulating certain conditions & standards to comply with.

Whereas, the Board officials has conducted Continuous ambient air quality monitoring in and surrounding of facility and as per the analysis reports Particulate Matter PM₁₀ values are exceeded the Board Standards.

Mobile Continuous Ambient Air Quality Monitoring:				
Sample Collected at	Date of Sampling	Parameter	Value (µg/m³)	Standard (µg/m³)
Near GCB Gate(CAAQMS Station-1)	02.11.2022 to 03.11.2022	PM ₁₀	107.0	100.0
Near GVMC Municipal Ground, (CAAQMS Station-2)	02.11.2022 to 03.11.2022	PM ₁₀	135.0	100.0

Whereas, as per the analysis reports, the values of PM₁₀ in Ambient Air Quality are exceeded the Board standards, thereby not complying with norms stipulated by the Board.

Hence you are hereby directed to take immediate necessary measures and submit the compliance report within 7 days from the date of receipt of this notice, failing which action will be initiated against your industry under section 31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 in the interest of Public Health and Protection of Environment.

To
The Occupier,
M/s.Visakhapatnam Port Trust,
Port Area ,
Visakhapatnam.

ENVIRONMENTAL ENGINEER (FAC)
05.12.22



o/c

ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VISAKHAPATNAM

39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018,
Phone: 0891 -2755356

Annexure-IX

Lr.No227/APPCB/RO/VSP/2022 -29

Date: 06.04.2022

Sub : APPCB, RO, VSP – Complaint received from Sri Lakshmana Guntreddi, H.No: 27-3-240/3/1, Official Colony Srinagar, Krishnadevarayanagar, Gajuwaka, Visakhapatnam against Railway Wagons carrying the goods without covering Tarpaulins thereby causing Air, dust pollution and fugitive emissions to the environment – Directions issued – Reg.

Ref : 1. T.O. Lr. No.227/PCB/RO-Vsp/2019 – 6609 Date: 17/06/2019
2. This office mail dt: 13.05.2021.
3. Complaint received from Sri Lakshmana Guntreddi, H.No: 27-3-240/3/1, Official Colony Srinagar, Krishnadevarayanagar, Gajuwaka, Visakhapatnam vide Spandana grievance no. VSP2022040159 on 01.04.2022.

* * * * *

With reference to the above, this office has received a complaint received from Sri Lakshmana Guntreddi, H.No: 27-3-240/3/1, Official Colony Srinagar, Krishnadevarayanagar, Gajuwaka, Visakhapatnam against Railway Wagons carrying the goods without covering Tarpaulins thereby causing Air, dust pollution and fugitive emissions to the Environment. Copy of the complaint is herewith enclosed.

In this regard, this office already directed to comply with the CPCB guidelines with regard to transportation of bulk dry cargos (viz., Cement, Bauxite, Sulphur, Iron, Gypsum, Coal etc.,) and requested to furnish the action taken report to this office at the earliest so as to enable to submit the same to MoEF & CC and CPCB in the interest of Public Health and Environment vide reference 1st cited and this office has again requested to issue necessary instructions to concerned officials for control of air pollution by covering the coal-carrying racks(rail wagons) with tarpaulin tightened at all sides of the racks with ropes and also to ensure the coal shall be loaded duly maintaining freeboard from the top surface of the racks vide reference 2nd cited.

In view of the above, it is once again directed to issue necessary instructions to concerned officials/operators for control of air pollution by covering the coal-carrying racks(rail wagons) with tarpaulin tightened at all sides of the racks with ropes and also to ensure the coal shall be loaded duly maintaining freeboard from the top surface of the racks. If fails to comply with the CPCB guidelines with regard to transportation of bulk dry cargos (viz., Cement, Bauxite, Sulphur, Iron, Gypsum, Coal etc.,), action will be initiated under the relevant provisions of Air & Water Acts for non-compliance of the CPCB Guidelines against the facilities.

PRAMODKUMAR Digitally signed by
REDDY MANNURU PRAMODKUMAR REDDY
MANNURU
Date: 2022.04.06 21:17:39 +05'30'
ENVIRONMENTAL ENGINEER

To
The Divisional Railway Manager,
East Coast Railways, Waltair Division,
Waltair, Visakhapatnam

Copy to the Occupier, M/s. Visakhapatnam Port Trust, Visakhapatnam for information and taking necessary steps to comply the CPCB guidelines.

Copy to the Occupier, M/s. Gangavaram Port Ltd., Gangavaram post, Pedagantyada(M), Visakhapatnam for information and taking necessary steps to comply the CPCB guidelines.